

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No.42 of 2024 (SZ)

S.P. Muthu Raman,
S/o. S. Ponnusamy

... Appellant

Vs

The Union of India, Rep. by the Secretary to Government, Ministry of
Environment, Forest & Climate Change and Others

... Respondent(s)

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Dated at Chennai on this 11th day of July, 2025



COUNSEL FOR 2ND RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE, CHENNAI****Appeal No.42 of 2024 (SZ)**

S.P. Muthu Raman,
S/o. S. Ponnusamy

... Appellant**Vs**

The Union of India, Rep. by the Secretary to Government, Ministry of
Environment, Forest & Climate Change and Others

... Respondent(s)

COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA – TAMIL NADU,
THE 2nd RESPONDENT

I, A.R. Rahul Nadh, I.A.S., aged 37 years working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600 035, solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the 2nd Respondent/SEIAA-TN herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I deny all the averments and allegations stated in this Appeal No.42 of 2024 except those that are specifically admitted hereunder and put the applicant to strict proof of the same.
3. It is respectfully submitted that the project proponent (herein referred as PP), M/s. TATA Electronics Private Limited has applied for Environmental Clearance (herein referred as EC) for the Proposed Expansion of TATA

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4. Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 141/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B,



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147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu vide Online PARIVESH proposal Number SIA/TN/INFRA2/444004/2023, Dated: 12.09.2023. The project



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activity is covered under Category "B1" of Item 8(b) "Township & Area Development projects" of the Schedule to the EIA Notification, 2006 as amended.

5. It is respectfully submitted that Terms of Reference (ToR) was issued vide Lr.No. SEIAA-TN/F.No.9738/SEAC/8(b)/ToR-1376/2023 dated: 23.02.2023 to the project proponent.
6. It is respectfully submitted that earlier the proposal was placed in the 418th SEAC meeting held on 19.10.2023. The SEAC noted that the EIA Coordinator has not attended the meeting. Hence the subject was not taken up for discussion and the committee has deferred the proposal.
7. It is respectfully submitted that the proposal was placed in the 422nd SEAC meeting held on 09.11.2023. During presentation the PP stated that, the PP has purchased the land for an extent of 205.80 Ha from M/s. GMR and in that land, the PP has been constructing industrial shed to house PP's industry. As the built-up area is < than 1,50,000 sq.m, the PP has not applied for EC. Since the built-up area is proposed to be more than 1,50,000 sq.m, the PP has now applied for EC. Based on the presentation made and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance subject to the following specific conditions,
 - (i) *"The proposed construction shall conform to IGBC norms and the PP shall obtain IGBC Platinum Certification.*
 - (ii) *The project proponent shall provide ETP of capacity as committed above in addition to the existing ETP.*
 - (iii) *As per DFO letter dated 28.07.2023, the PP shall develop only green belt in an area of 37.79 Ha (in Cauvery North Eco sensitive zone boundary) and should not carry out any construction activities.*



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- (iv) The PP shall not carry out any construction activities in the following survey nos and shall develop only green belt.328/3pt, 4pt, 1pt & 332/5pt, 2 pt of Thimjepalli Village and 157/3E pt, 161/1A pt, 161/1B pt, 161/1C, 161/3, 161/4A, 161/4B, 161/5A, 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1 pt, 162/2pt, 170/1A, 170/1B, 171/1A, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1D, 172/1E, 172/2, 172/3, 172/5A, 5B, 172/6, 172/4A1, 4A2, 4A3, 172/4B, 172/7, 173/1, 173/2, 173/3, 174/1A, 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2, 174/3, 174/4, 174/5, 175/1, 175/2, 180/2A, 180/2B, 180/3, 180/4, 180/5, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4 & 188/2C of Udedurgam Village, Denkanikottai taluk, Krishnagiri District.
- (v) The PP shall not carry out any construction activities in the following Latitude and Longitude and shall develop only green belt.”

Points	Latitude	Longitude
A	12°32'50.87"N	77°56'44.74"E
B	12°32'48.38"N	77°56'52.10"E
C	12°32'44.94"N	77°57'16.11"E
D	12°32'43.41"N	77°57'20.08"E
E	12°32'42.09"N	77°57'23.63"E
F	12°32'40.59"N	77°57'27.48"E

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7. It is respectfully submitted that subsequently the proposal was placed in the 677th Authority meeting held on 06.012.2023. After detailed discussions, the Authority accepted the recommendation of SEAC and decided to grant of Environmental Clearance subject to the conditions as recommended by SEAC & normal condition in addition to the conditions mentioned in the minutes.
8. It is respectfully submitted that in view of the above, the EC was issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023 to the Project Proponent.
9. It is respectfully submitted that the project proponent, M/s. TATA Electronics Private Limited has applied for Amendment in Environmental Clearance for the above said project vide Online proposal Number SIA/TN/INFRA2/467617/2024, Dated:01.04.2024. The project activity is covered under Category "B1" of Item 8(b) "Township & Area Development projects" of the Schedule to the EIA Notification, 2006 as amended.
10. It is respectfully submitted that the proposal was placed in the 463rd SEAC meeting held on 02.05.2024. SEAC examined the proposal in detail and decided to recommend the amendments in modification of the earlier recommendations made in its 422nd SEAC meeting held on 09.11.2023. All the other conditions stipulated in EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC. No:999/2023 dated:06.12.2023. SEAC noted the following.



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Sl. No	Description	Area in (Sq.m)	Area in (Acres)	Amendment sought for
1	Ground Coverage Area	4,17,555	103.180	No Changes in the existing constructed built-up area.
2	Road Area	2,33,343	57.660	
3	Paved Area	62,230	15.377	
4	Parking Area	34,642	8.560	
5	OSR	2,25,111	55.626	
6	Greenbelt	3,82,675	94.56	
7	Land for Future Develop	4,24,223	104.83	
8	Vacant land	471328	116.47	
Total Land Area		22,51,106	556.26	

S. No	Name of the Building	Ground Floor	Mezzanine Floor	First Floor	Mezzanine Floor	Second Floor	Total area (Sq.m)
1	BMB 3	47845	7924	2596	-	-	58365
2	BMB 3-UTILITY 1 (UB 3)	1645	-	1645	-	1505	4795
3	BMB 3-UTILITY 2 (UB4)	935	-	935	-	-	1870
4	BMB3-DG & TRANSFORMER YARD (UB3)	2035	-	-	-	-	2035
5	BMB3-DG & TRANSFORMER YARD (UB4)	845	-	-	-	-	845

6	ETP FOR BMB3	527	-	-	-	-	527
7	BMB 5	39545	9830	25370	9830	-	84575
8	BMB 5- UTILITY	2000	-	2000	-	2000	6000
9	BMB 5-DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
10	BMB 7	39545	9830	25370	9830	-	84575
11	BMB 7- UTILITY	2000	-	2000	-	2000	6000
12	BMB 7-DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
13	ANODIZING	23415	-	23415	-	-	46830
14	ANODIZING-DM PLANT	4000	-	-	-	-	4000
15	ANODIZING - UTILITY	2000	-	2000	-	2000	6000
16	ANODIZING DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
17	ETP FOR BMB 5- 7 & ANODIZING	3000	-	-	-	-	3000
18	FIRE PUMP ROOM FOR BMB5-7 & ANODIZING	1650	-	-	-	-	1650
Total Area of Proposed buildings and yard area in Sqm		177508	27584	85331	19660	7505	317588



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Amendment in Built-up Area Breakup Details (Proposed Development Building)

Amendment in Built-up Area Breakup (Future Development Building)

S. No	Name of the Building	Ground Floor	Mezzanine Floor	First Floor	Mezzanine Floor	Second Floor	Total area (Sq.m)
1	BMB 9	30800	2430	-	-	-	33230
2	BMB 9-UTILITY	1800	-	-	-	-	1800
3	BMB 9-DG & TRANSFORMER YARDS	1434	-	-	-	-	1434
4	BMB11	-	-	-	-	-	-
5	BMB 11-UTILITY	-	-	-	-	-	-
6	BMB 11-DG & TRANSFORMER YARDS	-	-	-	-	-	-
7	ANODIZING	-	-	-	-	-	-
8	ANODIZING-DM PLANT	-	-	-	-	-	-
9	ANODIZING-UTILITY	-	-	-	-	-	-
10	ANODIZING DG & TRANSFORMER YARDS	-	-	-	-	-	-
11	ETP FOR BMB 9-11 & ANODIZING	-	-	-	-	-	-

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12	STP FOR BMB 9-11 & ANODIZING	-	-	-	-	-	-
13	FIRE PUMP ROOM FOR BMB 9-11 & ANODIZING	-	-	-	-	-	-
14	230 KV SUBSTATION	7200	-	-	-	-	7200
15	FUTURE-BUILDING 04	12350	-	12350	-	12350	37050
16	FUTURE-BUILDING-04-UTILITY	1800	-	1800	-	1800	5400
17	FUTURE-DG & TRANSFORMER YARDS	1434	-	-	-	-	1434
18	FUTURE-BUILDING-05 TRAINING CENTER	3100	3100	3100	-	-	9300
Total Area of Future buildings and yard area, in Sqm		59918	5530	17250	-	14150	96848
Total Area of Existing, Proposed, future buildings and yard area in Sqm		347929	54428	112822	19660	22632	5,57,470



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12. It is respectfully submitted that subsequently the proposal was placed in the 722nd Authority meeting held on 20.05.2024. Authority after detailed discussions, decided to grant of Amendment of Environmental Clearance as recommended by SEAC with a specific condition that all other conditions stipulated in the earlier issued EC vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC. No: 999/2023 dated:06.12.2023 remains unaltered.
13. It is respectfully submitted that SEIAA received an RTI petition from the appellant dated 08.01.2024, seeking information on the Final E.I.A./E.M.P. report submission date and the details of the prior Environmental Clearance granted. A reply to the RTI petition was provided by this office on 31.01.2024.
14. It is respectfully submitted that subsequently, the appellant submitted a letter dated 06.02.2024, accompanied by a Demand Draft, requesting a copy of the prior Environmental Clearance granted. The requested document was furnished by this office vide letter dated 15.02.2024.

Therefore, humbly prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



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Solemnly affirmed in Chennai
 On this the day of 4th day of June 2025
 signed his name in my presence

Before me,
D. Arvind
(Ms. 317/2003)
(No. 104, Law chambers
Highcourt, Madras)
 Advocate, Chennai



**THIRU.DEEPAK S.BILGI, I.F.S.
MEMBER SECRETARY**

**STATE LEVEL ENVIRONMENT IMPACT
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Phone No. 044-24359973

Fax No. 044-24359975

TERMS OF REFERENCES (ToR)

Lr No.SEIAA-TN/F.No. 9738/SEAC/8(b)/ToR-1376/2023 dated:23.02.2023

To

M/s Tata Electronics Pvt Ltd

No. 308-327

Thimjipalli

Kelamangalam

Hosur,

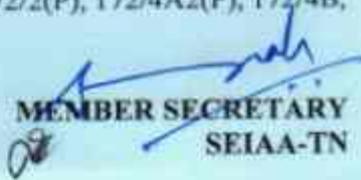
Krishnagiri District

Sir/Madam,

Sub: SEIAA-TN – Terms of Reference (ToR) – for the Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. No. 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E,

**MEMBER SECRETARY
SEIAA-TN**

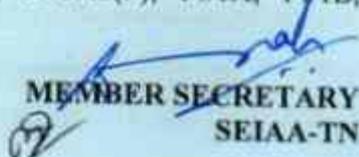
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136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1 of Udedurgam Village, 1241/1B,1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, by M/s. TATA Electronics Private Limited – Category “B1”-8(b)- Township & Area Development Projects – ToR issued – Preparation of EIA Report – Regarding

- Ref: 1. Online Application No. SIA/TN/INFRA2/413746/2023 Dated: 10.01.2023.
 2. Your application for Terms of Reference dated: 16.01.2023.
 3. Minutes of the 351st meeting of SEAC held on 03.02.2023.
 4. Minutes of the 596th meeting of SEIAA held on 22.02.2023 & 23.02.2023.

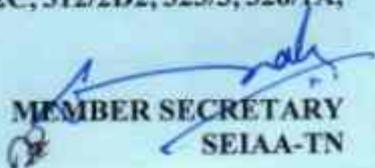
The proponent of M/s. TATA Electronics Private Limited submitted application for ToR for B1 category project, in Form-1, Form1A, and draft ToR for the Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. No. 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3I, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B,


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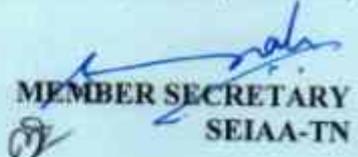
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Remarks by SEAC:

Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. No. 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A,


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327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2,

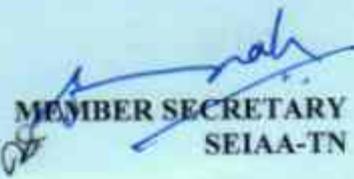

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138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1 of Udedurgam Village, 1241/1B,1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by M/s. TATA Electronics Private Limited- For Terms of Reference. (SIA/TN/INFRA2/413746/2023 Dated: 10.01.2023)

The proposal was placed in this 351st SEAC Meeting held on 03.02.2023. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. TATA Electronics Private Limited has applied for Terms of Reference for the Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones-3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. No, 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A ,314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3,315/1A, 315/1D,315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3I, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B,319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 141/1C(P),


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14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.

- The project/activity is covered under Category "B1" of Item 8(b) "Township & Area Development Projects" of the Schedule to the EIA Notification, 2006.


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Based on the presentation and documents furnished by the proponent, SEAC decided to recommend the proposal for the grant of Terms of Reference subject to the following specific conditions in addition to normal conditions stipulated by MOEF&.CC,

1. PP shall include the compliance of Hon'ble Supreme Court direction on 2.6.2022 in OM I.A.No 65571 of 2021 in the matter of writ (Petition civil) No. 202 of 1995 in EIA report.
2. The PP shall obtain the proximity details of CNWLS to their project site from DFO, Hosur.
3. The PP shall explore the possibility of increasing green belt. In this regard the PP shall incorporate the increased green belt layout in EIA Report.
4. The PP shall explore the possibility of minimizing fresh water requirements and the details shall be incorporated in the EIA report.
5. The PP shall discuss about the APC measures provided for emissions from Anodizing process.
6. The PP shall avoid chrome anodizing process and handling of toxic heavy metals shall be avoided.
7. The PP shall discuss about the effluent generation from the process and its treatment method in EIA report.
8. The PP shall study the disposal of - 35.3 Chemical sludge from wastewater treatment - 9790T/A and ATFD salt - 6525 T/A in EIA report.
9. The PP shall explore the possibility of using/hiring e-vehicle in EIA report.
10. The PP shall achieve IGBC Gold rating for the construction project.
11. The PP shall cover the entire roof with solar panel.
12. The PP shall explore the possibility of using alternate fuel source instead of diesel.
13. The proponent shall submit the details regarding the capacity of existing treatment plant and the actual generation of Waste water, Solid Waste along with EIA Report.
14. The proponent shall create a creche and playground for the children in the area demarcated and submit the details along with EIA Report.
15. Copy of the village map, FMB sketch and "A" register shall be furnished.


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16. Detailed Evacuation plan during emergency/natural disaster/untoward accidents shall be submitted.
17. The treated/untreated sewage water shall not be let-out from the unit premises accordingly revised water balance shall be incorporated.
18. As per G.O. Ms. No. 142 approval from Central Ground Water Authority shall be obtained for withdrawal of water and furnish the copy of the same, if applicable.
19. Commitment letter from competent authority for supply of water shall be furnished.
20. The space allotment for solid waste disposal and sewage treatment plant shall be furnished.
21. Details of the Solid waste management plan shall be prepared as per solid waste management Rules, 2016 and shall be furnished.
22. Details of the E-waste management plan shall be prepared as per E-waste Management Rules, 2016, and shall be furnished.
23. Details of the Rain water harvesting system with cost estimation should be furnished.
24. A detailed storm water management plan to drain out the storm water entering the premises during heavy rains period shall be prepared including main drains and sub-drains in accordance with the contour levels of the proposed project considering the flood occurred in the year 2015 and also considering the water bodies around the proposed project site & the surrounding development. The storm water drain shall be designed in accordance with the guidelines prescribed by the Ministry of Urban Development.
25. The proposed OSR area should not be included in the activity area. The OSR area should not be taken in to account for the green belt area.
26. The layout plan shall be furnished for the greenbelt area earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted for CMDA/DTCP approval. The green belt width should be at least 3m wide all along the boundaries of the project site. The green belt area should not be less than 15% of the total land area of the project.

27. Cumulative impacts of the Project considering with other infrastructure developments and industrial parks in the surrounding environment within 5 km & 10 km radius shall be furnished.
28. A detailed post-COVID health management plan for construction workers as per ICMR and MHA or the State Govt. guideline may be followed and report shall be furnished.
29. The project proponent shall furnish detailed baseline monitoring data with prediction parameters for modelling for the ground water, emission, noise and traffic.
30. As per the MoEF&CC Office Memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020, the proponent shall furnish the detailed EMP mentioning all the activities as directed by SEAC.

Remarks by SEIAA:

The proposal was placed in the 596th Authority meeting held on 22.02.2023 & 23.02.2023. The authority noted that this proposal was placed for appraisal in this 351st meeting of SEAC held on 03.02.2023. After detailed discussion, the Authority accepted the recommendation of SEAC and decided to grant of Terms of Reference as recommended by SEAC for undertaking the Environment Impact Assessment Study and preparation of Environment Management Plan subject to the conditions as recommended by SEAC in addition to the following conditions:

1. Details of Metals to be used in the manufacturing & Assembly of metals case for mobile phones -3Lakh No's /day.
2. Impacts on Energy requirement.
3. Impacts on living System (air ,water ,soil & micro organism).
4. Impacts on terrestrial & aquatic within and surrounding areas.
5. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the CER activities as committed with the action plan.
6. All the construction of Buildings shall be energy efficient and confirm to the green building norms.


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7. The proponent shall provide adequate parking facility for vehicles of all the workers & visitors.
8. The proponent shall ensure that no treated or untreated trade effluent/sewage discharged outside the premises under any circumstances.
9. The disaster management and disaster mitigation standards to be seriously adhered to avoid of calamities.
10. The proponent shall provide the action taken for reduction of green house gas emissions to support the climatic action to make it sustainable buildings.
11. The project proponent shall furnish the action taken to provide adequate parking space for visitors of all inmates including clean traffic plan.
12. The project proponent shall furnish the action taken to improve water usage efficiency in the building.
13. The project proponent shall conduct detailed study of biodiversity flora & fauna including invasives /endemic vulnerable species.
14. The project proponent shall furnish NOC obtained from competent authority that there is no encroachment of water bodies (including canals).
15. The project proponent shall furnish impact of Green House Gases emissions and climate change likely due to activities.
16. The project proponent shall conduct detailed soil investigation including microflora /fauna.
17. The project proponent shall study impact on livelihoods of locals.
18. The project proponent shall furnish List of trees available in the area.
19. The project proponent shall study impact of activities on water bodies/wetlands.
20. The project proponent shall conduct studies on invasive and alien species

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR TOWNSHIP/ AREA DEVELOPMENT PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

1. Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.

2. Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
3. Examine baseline environmental quality along with projected incremental load due to the project.
4. Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
5. Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project
6. Submit the details of the trees to be felled for the project.
7. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
8. Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
9. Ground water classification as per the Central Ground Water Authority.
10. Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
11. Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
12. Examine soil characteristics and depth of ground water table for rainwater harvesting.
13. Examine details of solid waste generation treatment and its disposal.
14. Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.
15. DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
16. Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.


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17. A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
18. Examine the details of transport of materials for construction which should include source and availability.
19. Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
20. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
21. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
22. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
23. Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Townships>".

In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable).
- 2) Products and capacities. If expansion proposal then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 6) Capital cost of the project, estimated time of completion.
- 7) Site selected for the project - Nature of land - Agricultural (single/double crop), barren,


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Govt/ private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest , eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)

- 8) Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- 9) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- 10) Likely impact of the project on air, water, land, flora-fauna and nearby population
- 11) Emergency preparedness plan in case of natural or in plant emergencies
- 12) Issues raised during public hearing (if applicable) and response given
- 13) CSR plan with proposed expenditure.
- 14) Occupational Health Measures
- 15) Post project monitoring plan

The following general points shall be noted:

All documents shall be properly indexed, page numbered. Period/date of data collection shall be clearly indicated.

1. Authenticated English translation of all material provided in Regional languages.
2. The letter/application for EC shall quote the SEIAA. File No. and also attach a copy of the letter.
3. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report.
4. Certificate of Accreditation issued by the QCI to the environmental consultant shall be included.
5. The prescribed TORs would be valid for a period of Three years for submission of the EIA/EMP reports, as per the O.M. No. J- 11013/41/2006-IA.II(I) dated 22.08.2014. As per the Ministry of Environment, Forest and Climate Change Impact Assessment Division, Government of India, Circular Memo No.J-11013/41/2006-Ia-II (I) (Part) dated 7th November, 2015.
6. After preparing the draft EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will


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take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006. The final EIA / EMP shall be submitted to the SEIAA – Tamil Nadu for obtaining Environmental Clearance.

7. The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance.
8. The TORs prescribed shall be **valid for a period of three years** from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August 2017.

The receipt of this letter may be acknowledged.


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Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
3. The Member Secretary, TNPC Board, 76, Mount Salai, Guindy, Chennai - 600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110 003.
6. Stock File.

SEAC decided to instruct the following to the Proponent:

1. SEAC noted that no fencing has been done in the existing quarry endangering stray animals. Fencing shall be done immediately.
2. The Proponent shall furnish compliance report of the existing EC obtained from TNPCB.
3. As this is a Government tendered quarry lease, necessary approval from the Government shall be obtained before increasing the quantity of mineral mined.

On receipt of the above additional details, as this is an expansion project, SEAC decided to make an on - the - spot inspection to assess the present status of the site by the Subcommittee constituted by the SEAC. Based on the inspection report, SEAC would further deliberate on this project and decide the further course of action.

Now the subject was placed in this 422nd meeting of the SEAC held on 09.11.2023. The SEAC noted that the **PP has not turned up for the meeting**. Hence SEAC decided to defer the subject to a later date and to call for explanation from the PP for not attending the meeting.

Agenda No: 422 - 21

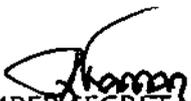
File.No.9738/2023

Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C .

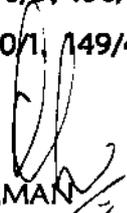

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310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A,


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149/4B, 150/3 of Udedurgam Village, 1241/1B,1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu M/s. TATA Electronics Private Limited- For Environmental Clearance.

(SIA/TN/INFRA2/444004/2023, Dated: 12.09.2023)

Earlier the proposal was placed in the 418th SEAC meeting held on 19.10.2023. The details of the project furnished by the proponent are available in the website. (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. TATA Electronics Private Limited has applied for Environmental Clearance for the Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P),


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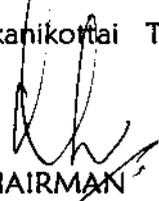
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13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 1242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk.


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Krishnagiri District, Tamil Nadu.

2. The project activity is covered under Category "B1" of Item 8(b) "Township & Area Development projects" of the Schedule to the EIA Notification, 2006.
3. ToR Issued vide Lr.No.SEIAA-TN/F.No.9738/SEAC/8(b)/ToR-1376/2023 dated:23.02.2023.

The SEAC noted that the EIA Co-ordinator has not attended the meeting. Hence the subject was not taken up for discussion and the committee has deferred the proposal.

Now the proposal was placed in 422nd SEAC meeting held on 09.11.2023. During presentation the PP stated that, the PP has purchased the land for an extent of 205.80 Ha from M/s.GMR and in that land, the PP has been constructing industrial shed to house PP's industry. As the built up area is < than 1,50,000 sq.m, the PP has not applied for EC. Since the built-up area is proposed to be more than 1,50,000 sq.m, the PP has now applied for EC.

Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. M/s. EHS360 Labs Pvt. Ltd is the EIA Consultant for the project.
2. Total plot area of the project is 2251106.34 m² and built-up area is 142635 m² (Existing) and 414835 m² (Prop.) respectively.
3. Maximum number of floors will be nil and maximum height of the building will be 17.5 m.
4. Total Saleable DU's (dwelling units) is Nil.
5. Salient features of the project as submitted by the project proponent:

PROJECT SUMMARY			
Sl. No.	Description	Total Quantity	Unit
GENERAL			
1	Plot Area	2251106.34	SQMT

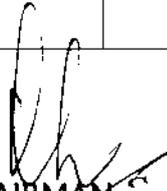

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2	Proposed Built Up Area	414835 (Proposed) 557470 (after Expansion)	SQMT
4	Max Height - (Height of tallest block)	17.5	M
6	Max No of Floors	G + M + 2 Floors	No.
7	Expected Population (40000 workers + 2000 Floating)	42000 (After Expansion) 9000 (Existing)	No.
8	Total Cost of Project (Rs.)	8206 (Existing: 3466 & Proposed: 4740)	CR
9	Project Activity :	Manufacturing & Assembly of metal case for mobile phones	-
AREAS			
10	Permissible Ground Coverage Area (xx%)	---	SQMT
11	Proposed Ground Coverage Area (18.55%)	4,17,555.00 (After Expansion)	SQMT
12	Permissible FSI Area (1.5)	33,76,659.52 (After Expansion)	SQMT
13	Proposed FSI Area (0.185)	6,24,682.01 (After Expansion)	SQMT
14	Other Non FSI Areas - including basement area etc.	---	SQMT
15	Proposed Total Built Up Area	5,57,470.00 (After Expansion)	SQMT
WATER			
16	Total Water Requirement	1687.75 (Existing) 5782 (After Expansion)	KLD

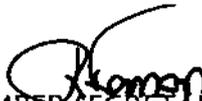

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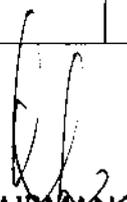

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17	Fresh water requirement	661.1 (Existing) 1650 (After Expansion)	KLD																										
18	Treated Water Requirement	1026.65 (Existing) 4132 (After Expansion)	KLD																										
19	Wastewater Generation	1026.65 (Existing) 4132(After Expansion)	KLD																										
20	Proposed Capacity of STP	1500 x 2 No's (Existing – 1, Proposed – 1)	KLD																										
	Proposed Capacity of ETP (Existing)	<table border="1"> <thead> <tr> <th>Type of ETP</th> <th>Capacity</th> <th>No's</th> </tr> </thead> <tbody> <tr> <td>ANO ETP (Anodizing)</td> <td>62.5</td> <td>1</td> </tr> <tr> <td>BM (Band Manufacturing Building) ETP</td> <td>10</td> <td>1</td> </tr> <tr> <td>M Plant (22 Hrs Operation) No of streams: 2 No's</td> <td>50m3/Hr</td> <td>3</td> </tr> </tbody> </table>	Type of ETP	Capacity	No's	ANO ETP (Anodizing)	62.5	1	BM (Band Manufacturing Building) ETP	10	1	M Plant (22 Hrs Operation) No of streams: 2 No's	50m3/Hr	3	KLD														
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21	Treated Water Available	1026.65 (Existing)	KLD																										

	for Reuse	4132 (After. Expansion)	
22	Treated Water Recycled	1026.65 (Existing) 4132 (After. Expansion)	KLD
23	Surplus treated water to be discharged in Municipal Sewer with Prior permission, if any	nil	KLD
RAINWATER HARVESTING			
24	Rainwater Harvesting - Recharge Pits	02	No.
25	Rainwater Harvesting Sump/pond Capacity	42492 (2 No's)	KL
PARKING			
25	Total Parking Required as per Building Bye Laws	2019	ECS
26	Proposed Total Parking	806	ECS
27	Parking in Basements	-	ECS
GREEN AREA			
28	Proposed Green Area (Minimum 17% of plot area)	382680	SQMT
	Total area	2251106.34	SQMT
	Existing trees on plot	1764	Nos
	Number of trees to be planted	91170	Nos
	Number of trees to be transplanted/cut	100	Nos


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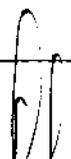
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SOLID WASTE MANAGEMENT																			
29	Total Solid Waste Generation	0.062 (Existing) 1.505 (After Expansion)		TPD															
30	Organic waste	0.013 (Existing) 0.04 (After Expansion)		TPD															
31	Mode of Treatment & Disposal	250Kg/Hr OWC (2 Nos)		TPD															
32	Quantity of Sludge Generated from STP & Disposal ATFT salt Quantity	108 (utilized inside the facility as a manure) ~22 (After Expansion) send to TSDF site		KG/ DAY															
33	Quantity of E-Waste Generation & Disposal	nil		KG/ DAY															
34	Quantity of Hazardous waste Generation & Disposal	<table border="1"> <thead> <tr> <th>Cat ego ry No.</th> <th>Name of the Waste</th> <th>Exis ting ting</th> <th>After Expansi on sion</th> <th>Mode of Disposa l</th> </tr> </thead> <tbody> <tr> <td>5.1</td> <td>Used/S pent Oil</td> <td>20 KL/A</td> <td>80 KL/A</td> <td>Sent to Authoriz ed recycler</td> </tr> <tr> <td>5.2</td> <td>Wastes / Residue s containi ng oil</td> <td>6 T/A</td> <td>24 T/A</td> <td>Sent to TNPCB approve d TSDF site.</td> </tr> </tbody> </table>			Cat ego ry No.	Name of the Waste	Exis ting ting	After Expansi on sion	Mode of Disposa l	5.1	Used/S pent Oil	20 KL/A	80 KL/A	Sent to Authoriz ed recycler	5.2	Wastes / Residue s containi ng oil	6 T/A	24 T/A	Sent to TNPCB approve d TSDF site.
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		23.1	Wastes or residues (not made with vegetable or animal materials)	10 T/A	40 T/A	Sent to TNPCB approved TSDF site.
		33.1	Empty container	12 T/A	48 T/A	Sent to Authorized recycler
		35.3	Chemical Sludge from wastewater treatment	720 T/A	9790 T/A	Sent to TNPCB approved TSDF site.
			ATFD Salt	480 T/A	6525 T/A	Sent to TNPCB approved TSDF site.
POWER / GREEN POWER						
34	Total Power Requirement	40 (Existing) 120 (After Expansion)				MVA


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35	DG set backup	170500	KVA
36	No of DG Sets	2250 kVA x 73 1250 kVA x 5	No's
37	Solar Panels – Roof Coverage	5	%
38	Hot Water Requirement Of which met by Solar Panels	nil	KLD

7. The project proposal falls under Category-8(b) "Township & Area Development projects" of EIA Notification, 2006 (as amended).

Based on the presentation made and documents furnished by the project proponent, **SEAC decided to recommend the proposal** for the grant of Environmental Clearance subject to the following specific conditions, in addition to normal conditions stipulated by MOEF &CC:

1. The proposed construction shall conform to IGBC norms and the PP shall obtain IGBC Platinum Certification.
2. The project proponent shall provide ETP of capacity as committed above in addition to the existing ETP.
3. As per DFO letter dated 28.07.2023, the PP shall develop only green belt in an area of 37.79Ha (in Cauvery North Eco sensitive zone boundary) and should not carry out any construction activities.
4. The PP shall not carry out any construction activities in the following survey nos and shall develop only green belt.

328/3pt, 4pt, 1pt & 332/5pt, 2 pt of Thimjepalli Village and 157/3E pt, 161/1A pt, 161/1B pt, 161/1C, 161/3, 161/4A, 161/4B, 161/5A, 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1 pt, 162/2pt, 170/1A, 170/1B, 171/1A, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1D, 172/1E, 172/2, 172/3, 172/5A, 5B, 172/6, 172/4A1, 4A2, 4A3, 172/4B, 172/7, 173/1, 173/2, 173/3, 174/1A, 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2, 174/3, 174/4, 174/5, 175/1,

175/2, 180/2A, 180/2B, 180/3, 180/4, 180/5, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4 & 188/2C of Udedurgam Village, Denkanikottai taluk, Krishnagiri District.

5. The PP shall not carry out any construction activities in the following Latitude and Longitude and shall develop only green belt.

Points	Latitude	Longitude
A	12°32'50.87"N	77°56'44.74"E
B	12°32'48.38"N	77°56'52.10"E
C	12°32'44.94"N	77°57'16.11"E
D	12°32'43.41"N	77°57'20.08"E
E	12°32'42.09"N	77°57'23.63"E
F	12°32'40.59"N	77°57'27.48"E

6. The project proponent shall provide STP of capacity 1500 KLD in addition to the existing STP.
7. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
8. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.


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9. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
10. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
11. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
12. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
13. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
14. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF Lko/Director of Environment and other concerning authority regularly.
15. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
16. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
17. The proponent shall provide, operate and maintain adequate Air-pollution control measures for the process area.
18. 100% of the roof coverage of the admin block building should be specifically allocated for solar panels and should be used for the generation of solar energy.


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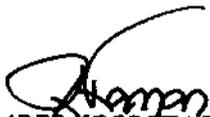

19. The proponent should continuously monitor the VOC and ensure that VOC levels are within permissible limits.
20. The proponent shall strictly follow the norms and guidelines mentioned in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for the handling and disposal of Hazardous waste to be generated.
21. The proponent shall periodically conduct and submit fire safety study, emergency evacuation plan, risk assessment study, occupational health safety study for the worst case scenario in regard to existing safety measures/standard operating procedures adopted for the process/equipment/utilities for operation & maintenance and the storage areas of products, raw materials, solvent, fuel, etc. in the different operating zones of the plant at least once in a year to regularly identify safety fragile areas within the plant which requires regular monitoring and the proponent shall submit the same along with timeline for implementation of the said recommendations to the concerned departments.
22. A detail report on the safety measure and health aspects including periodical audiometry, pulmonary lung function, etc., test reports once in a year for all the workers shall be submitted to TNPCB.
23. As the plant operation involves the sensitive processing, the medical officer and the supporting staff involved in the health centre activities shall be trained in occupational health surveillance (OHS) aspects through the outsourced training from the experts available in the field of OHS for ensuring the health standard of persons employed.
24. As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020, the proponent shall adhere the EMP as committed.
25. As accepted by the Project Proponent the CER cost is Rs. 500 lakhs and the amount shall be spent within 1 year and the same shall be submitted to TNPCB, for committed activities as mentioned below.


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S. No	TEPL-CSR Pillars	Activities	Amount in Rs. (Lakh)	Remarks
1	Environment	Installation of cloth bag vending machines (Manjappai) to support the eradication of single-use plastics. Support solid waste management initiatives	150	
		Installation of steel wire fences and solar lamps in areas recommended by the District Forest Department.		
2	Livelihood	Skill development & Entrepreneurship for women and support for marketing products developed by tribals	80	
3	Health	Upgradation of Medical infrastructure and provision of diagnostic equipment for Primary Health Centers in consultation with the Department of Health Services	90	
4	Education & Sports	Upgradation of school -level infrastructure and promotion of participation in Sports and Academic competitions with the Department of Education. Sponsorship for meritorious candidates.	180	To work closely with village & govt. officials based on the plan
Total (Lakhs)			500	


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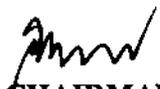
4.	Construction / Renovation of Toilets for the staff & students in Government Girls Higher Secondary School, Pochampalli.	Rs. 3,00,000
5.	Smart Class Room facility in Government Girls Higher Secondary School, Pochanpalli.	Rs. 2,00,000
6.	Plantation within the school premises	Rs. 1,00,000
	Conducting Health and Safety Awareness Program for Vilangamudi village people	Rs.1,00,000
	Total	Rs 15,00,000

4. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of one year from the issue of EC. If not, the bank guarantee will be forfeited to TNPCB without further notice.

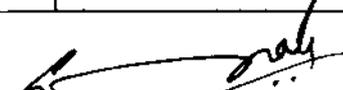
20.	Proposed Rough Stone & Gravel quarry lease over an extent of 1.20.0 Ha at S.F.No. 177/1, Vellaikuttai Village, Vaniyambadi Taluk, Vellore District, Tamil Nadu by Thiru.G. Viswanathan - For Environmental clearance under violation category. (SIA/TN/MIN/140277/2020)	7612	The Authority noted that the subject was placed in the 422nd meeting of SEAC held on 09.11.2023 and the SEAC has deferred the subject to a later date calling for explanation from the PP for not attending the meeting.
21.	Proposed Expansion of TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2,	9738	The authority noted that this proposal was placed for appraisal in 422 nd meeting of SEAC held on 09.11.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein. After detailed discussions, the Authority accepted the recommendation of SEAC and decided to grant of Environmental Clearance subject to the conditions


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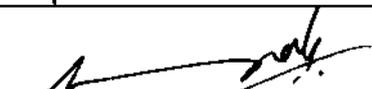
<p>323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B,</p>	<p>as recommended by SEAC & normal condition in addition to the following conditions: This is also subject to the conditions imposed by MOEF&CC in addition to the following conditions and the conditions in Annexure 'C' of this minutes.</p> <ol style="list-style-type: none"> 1. As accepted by the Project Proponent the CER cost is Rs.500 Lakhs and the amount shall be spent within 1 year and the same shall be submitted to TNPCB, for committed activities as mentioned in SEAC minutes. 2. The DFO letter dated 28.07.23 states that PP shall develop only green belt in an area of 37.79 Ha (in Cauvery North Eco sensitive zone boundary) and should not carry out any construction activities, hence the PP shall furnish the details of all survey nos with area of extent matching 37.79 Ha to TNPCB before obtaining CTO Expansion. 3. The PP furnish a plan to implement green belt for an area showing 37.79Ha to TNPCB before obtaining CTO Expansion. 4. The cost of implementation of plan for development of green belt and maintenance of landscape, gardening in an area of 37.79Ha shall be included in EMP and the same shall be submitted to TNPCB before obtaining CTO Expansion. 5. All the conditions recommended by DFO shall be implemented in full. 6. The PP shall ensure health security for all staffs and PP shall ensure doctor is available at the site. 7. The proponent shall deploy cost-effective
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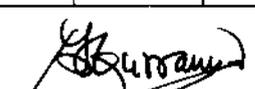

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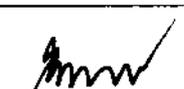

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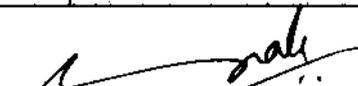
<p>315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5,</p>		<p>technology to reduce GHG emissions.</p> <ol style="list-style-type: none"> 8. The proponent shall adopt strategies to develop carbon-neutral or zero-carbon building. 9. The proponent shall adopt strategies to reduce emissions during operation (operational phase and building materials). 10. The proponent shall adopt strategies to decarbonize the building. 11. The proponent shall adopt strategies to maintain the health of the inhabitants. 12. The proponent shall adopt strategies to reduce electricity demand and consumption. 13. The proponent shall provide provisions for automated energy efficiency. 14. The proponent shall provide provisions for controlled ventilation and lighting systems. 15. The proponent shall adopt strategies to reduce temperature including the Building Façade. 16. The proponent shall adopt methodologies to effectively implement the Solid Waste Management Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 as amended, Bio-Medical Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended, Construction and Demolition Waste Management Rules, 2016, & Batteries (Management and Handling) Rules, 2001. 17. The proponent shall provide solar panels and contribute to the grid from the solar panel as
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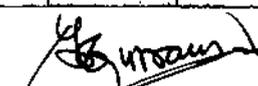

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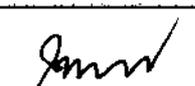

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SEIAA-TN

<p>172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3,</p>		<p>proposed.</p> <p>18. The proponent shall adopt methodology to control thermal environment and other shocks in the building.</p> <p>19. The proponent shall adopt strategies to reduce anthropogenic GHGs such as CO₂, CH₄, nitrous oxide, etc., resulting from human activities.</p> <p>20. The database record of environmental conditions of all the events from pre-construction, construction and post-construction should be maintained in digitized format.</p> <p>21. There should not be any impact due to the modification of the habitat on critically endangered species, biodiversity, etc..</p> <p>22. The proponent should develop an emergency response plan in addition to the disaster management plan.</p> <p>23. The proponent should maintain environmental audits to measure and mitigate environmental concerns.</p> <p>24. The proponent shall develop building-friendly pest control strategies by using non chemical measures so as to control the pest population thereby not losing beneficial organisms.</p> <p>25. The proponent shall ensure that the proposed activities in no way result in the spread of invasive species.</p> <p>26. As per the 'Polluter Pay Principle', the proponent will be held responsible for any environmental damage caused due to the</p>
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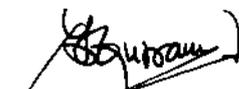

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	<p>150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B,1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu M/s. TATA Electronics Private Limited- For Environmental Clearance. (SIA/TN/INFRA2/444004/2023</p>		<p>proposed activity including withdrawal of EC and stoppage of work.</p> <p>27. The proponent shall adopt detailed plan to reduce carbon footprints and also develop strategies for climate proofing and climate mitigation.</p> <p>28. The proponent shall adopt strategies to ensure the buildings in blocks are not trapping heat to become local urban heat islands.</p> <p>29. The proponent shall adopt sustainability criteria to protect the micro environment from wind turbulences and change in aerodynamics since high rise buildings may stagnate air movements.</p> <p>30. The proponent shall adopt strategies to prevent bird hits and impact on movement of migratory birds.</p> <p>31. The proponent shall ensure that the building does not create artificial wind tunnels creating cold water and uncomfortable living conditions resulting in health issues.</p> <p>32. The proponent shall develop detailed evacuation plan for disabled people and safety evacuation plan in emergencies.</p>
22.	<p>Proposed Multi Colour Granite lease over an extent of 3.12.0 Ha at S.F.No. 1/2B (Part) & 1/3B (Part) in Thangayur Village, Edappadi Taluk, Salem District, Tamil Nadu by Thiru.B.Venkatesh - for Terms of Reference</p>	9855	<p>The authority noted the following:</p> <p>i) Earlier, EC was issued to the project proponent vide Lr. No. SEIAA-TN/F.No.3049/1(a)/EC. No:2662/2015 dated: 04.01.2016. The EC was issued for the quantity of 3000 cbm of multi-colour granite and 3392cum of top soil up to a depth of 8m. The validity of EC was to be co-terminus with</p>


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MEMBER


CHAIRMAN
SEIAA-TN

ENVIRONMENTAL
CLEARANCE

**Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), TAMIL NADU)**

To,

The -1
SUBRAMANIAN SRINIVASAN
SF. No. 308-327, Thimjipalli Village,
Kelamangalam-Rayakottai Road,
Hosur, Krishnagiri District, TamilNadu -635113

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TN/INFRA2/444004/2023 dated 07 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B039TN194136 |
| 2. File No. | 9738 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 8(b) Townships and Area Development projects. |
| 6. Name of Project | Proposed Expansion of Tata Electronics Private Limited - Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day with total built-up area of 5,57,470 Sq. m |
| 7. Name of Company/Organization | SUBRAMANIAN SRINIVASAN |
| 8. Location of Project | TAMIL NADU |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/01/2024

(e-signed)
Thiru.Deepak S.Bilgi
Member Secretary
SEIAA - (TAMIL NADU)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*





**THIRU.DEEPAK S.BILGI, I.F.S.
MEMBER SECRETARY**

**STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMILNADU**

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai - 600 015.
Phone No. 044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE (EC)

Lr.No. SEIAA-TN/F.No.9738/2023/8(b)/EC. No:999/2023 dated:06.12.2023

To

M/s. Tata Electronics Private Limited
SF. No. 308-327,
Thimjipalli Village,
Kelamangalam-Rayakottai Road,
Hosur, Krishnagiri District.

Sir/Madam,

Sub: SEIAA, TN - Proposed Establishment of Tata Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m located at SF. No. 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G,

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318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by M/s. Tata Electronics Private Limited – under Project Category “B1” and Schedule S.No. 8(b) “Township and Area Development Projects” as per the EIA Notification 2006 as Amended - Issue of Environmental Clearance – Regarding.


MEMBER SECRETARY
SEIAA-TN

Ref: 1.ToR issued by SEIAA-TN vide Lr No.SEIAA-TN/F.No.9738/SEAC/8(b)/ToR-1376/2023 dated:23.02.2023.

2. Online Proposal No. SIA/TN/INFRA2/444004/2023, dated 23.06.2023.

3. EIA report submitted dated: 15.09.2023.

4. Minutes of the 418th SEAC meeting held on 19.10.2023.

5. Minutes of the 421st SEAC meeting held on 08.11.2023.

6. Minutes of the 422nd SEAC meeting held on 09.11.2023.

7. Minutes of the 677th SEIAA meeting held on 06.12.2023.

This has reference to your application 2nd & 3rd cited, for the Proposed Establishment of Tata Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m by M/s. Tata Electronics Private Limited - under Project Category "B1" and Schedule S.No. 8(b) "Township and Area Development Projects" as per the EIA Notification 2006 as Amended.

The Competent Authority and Authorized Signatory furnished the detailed information in Form 1, Form 1A, Conceptual plan and Related documents enclosures are as Annexures.

Salient Features of the proposal

S. No	Description	Details
1.	Name of the Project	Proposed Establishment of Tata Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m by M/s. TATA Electronics private Limited.
2.	Location	SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E.


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	<p>327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A ,314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C , 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3,315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B,319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A,137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A.</p>
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		138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village and 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.																												
3.	Type of Project	Category "B1" Schedule 8 (b) Township and Area development projects																												
4.	Latitude & Longitude (Centre Co-Ordinate)	12°33'6.73"N - 77°57'3.74"E																												
5.	Total Plot Area (in sq. m)	Total Land Area -22,51,106 sq.m																												
		<table border="1"> <thead> <tr> <th>S. No</th> <th>Components</th> <th>Area in (Sqm)</th> <th>Area in (Acres)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ground Coverage Area</td> <td>4,17,555</td> <td>103.180</td> </tr> <tr> <td>2</td> <td>Road Area</td> <td>2,33,343</td> <td>57.660</td> </tr> <tr> <td>3</td> <td>Paved Area</td> <td>62,230</td> <td>15.377</td> </tr> <tr> <td>4</td> <td>Parking Area</td> <td>34,642</td> <td>8.560</td> </tr> <tr> <td>5</td> <td>OSR</td> <td>2,25,110</td> <td>55.63</td> </tr> <tr> <td>6</td> <td>Greenbelt</td> <td>3,82,676</td> <td>94.56</td> </tr> </tbody> </table>	S. No	Components	Area in (Sqm)	Area in (Acres)	1	Ground Coverage Area	4,17,555	103.180	2	Road Area	2,33,343	57.660	3	Paved Area	62,230	15.377	4	Parking Area	34,642	8.560	5	OSR	2,25,110	55.63	6	Greenbelt	3,82,676	94.56
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		7	Land for Future Develop	8,95,551	221.296
		Total Land Area		22,51,106	556.26
6.	Brief description of the project	<p>TEPL, is a part of the Tata group and is presently held by Tata Sons which owns 100% of its equity share capital. Accordingly, all Tata group entities are closely connected to TEPL by virtue of common control and capital.</p> <p>Initially in the year 2021, TEPL planned to establish the manufacturing unit with the total built-up area of 1,42,635 Sq. m and obtained CTE from TNPCB. In continuation to that CTO has been obtained for the manufacturing unit vide Proceeding No. T5/TNPCB/F.3192HSR/RL/HSR/ A&W/2022 dated: 06.06.2022. As TEPL has planned to increase the production capacity, TEPL proposes to expand the unit with a total built-up area of 5,57,470 Sq. m</p>			
7.	Built up area details	Total Built Up area – 5,57,470 Sq.m			
8.	Maximum height of the project	17.5m			
9.	Maximum number of floors	G + M + 2 Floors			
10.	No. of blocks	-			
11.	Permissible FSI area	33,76,659.52 Sq.m			
12.	Proposed FSI area	6,24,682.01 Sq.m			
13.	Cost of Project	Rs.8206 Crores (Existing - Rs.3466 Crores & Proposed-Rs.4740 Crores)			
14.	No. of Saleable Units	-			
15.	Expected Population	42000Nos (Including Floating)			
16.	a) Water requirement (in KLD)	S. No.	Purpose	Quantity (KLD)	Water Type
		1.	Domestic	840	Fresh Water
		2.	Process	2419	Fresh Water = 390 KLD Treated Water = 2029 KLD

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		3. Cooling Tower	534	Treated Water
		4. Canteen	420	Fresh Water
		5. Toilet Flushing	420	Treated Water
		6. Greenbelt	1149	Treated Water
		Fresh water – 1650 KLD Recycled Water- 4132 KLD Total water - 5782 KLD		
	b) Source	TWAD / TIDCO		
17.	Details of Sewage generation and Treatment	Sewage generation - 1701 KLD STP Capacity – 1500 KLD (2 No's)		
18.	Mode of Disposal of treated sewage / effluent	Treated water - 1701 KLD i) Flushing - 420 KLD ii) Gardening – 747 KLD iii) Colling Tower – 534 KLD 2029 KLD Effluent generated during the operation phase will be collected through pipelines and it will be treated in ETP		
19.	Quantity of Solid Waste generation, Mode of treatment and Disposal	Name of the Waste	Quantity (T/M)	Mode of Disposal
		Aluminium Scrap	410.60	Sent to Recyclers
		Paper waste + Packing Cartons	3.00	
		Moulded Plastic Pellets scrap	6.66	
		Plastic wastes (Wrappers, stable pins, etc)	6.00	
		Wood waste	3.00	
		Glass waste	1.50	
		Steel / Iron	6.00	
		Cotton wastes	3.00	
		Food waste	12.00	OWC

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20.	Quantity of E-Waste generation, Mode of treatment and Disposal	Computer, Laptop, Mouse & Keyboard – 3000 No's/A. Sent to TNPCB Authorized recycler			
21.	Quantity of Biomedical Waste generation, Mode of treatment and Disposal	Nil			
22.	Quantity of Hazardous Waste generation, Mode of treatment and Disposal	Category. No.	Name of the Waste	Quantity	Mode of Disposal
		5.1	Used/Spent Oil	80 KL/A	Sent to Authorized recycler
		5.2	Wastes / Residues containing oil	24 T/A	Sent to TNPCB approved TSDF site.
		23.1	Wastes or residues (not made with vegetable or animal materials)	40 T/A	Sent to TNPCB approved TSDF site.
		33.1	Empty container	48 T/A	Sent to Authorized recycler
		35.3	Chemical Sludge from wastewater treatment	9790 T/A	Sent to TNPCB approved TSDF site.
		-	ATFD Salt	6525 T/A	Sent to TNPCB approved TSDF site.
23.	Power requirement	Power Requirement – 120 MVA Source of Power – TANGEDCO			
24.	Details of solar energy	<ul style="list-style-type: none"> 120000 x 0.8* = 96000 KW/day (0.8 * Conversion factor for KVA to KW) TEPL requirement is 96000 kW Rooftop Solar Power Generation in 2023 – 17%. Rooftop Solar - Open access with offsite Power Generation in 2026 – 70%.			


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25.	Details of D.G. set with Capacity	<ul style="list-style-type: none"> 73 x 2250 kVA (Stack Height – 27m Above Ground level) 5 x 1250 kVA (Stack Height – 25m Above Ground level) 												
26.	Details of Green Belt Area													
	i) Total area of green belt	3,82,676 Sq.m												
	ii) No. of trees existing within the project site	1764 Nos												
	iii) No. of trees proposed to be planted	91170 Nos												
	iv) No. of trees to be transplanted/cut	100 Nos												
27.	Details of OSR Area	2,25,110 Sq.m												
28.	Details of Parking Area	34,642 Sq.m												
		<table border="1"> <thead> <tr> <th>Type of Vehicle</th> <th>No's</th> <th>Total Area (Sq. m)</th> </tr> </thead> <tbody> <tr> <td>Trucks</td> <td>15</td> <td rowspan="4">34,642 Sq. m</td> </tr> <tr> <td>Buses</td> <td>50</td> </tr> <tr> <td>Cars</td> <td>288</td> </tr> <tr> <td>2 wheelers</td> <td>750</td> </tr> </tbody> </table>	Type of Vehicle	No's	Total Area (Sq. m)	Trucks	15	34,642 Sq. m	Buses	50	Cars	288	2 wheelers	750
Type of Vehicle	No's	Total Area (Sq. m)												
Trucks	15	34,642 Sq. m												
Buses	50													
Cars	288													
2 wheelers	750													
29.	Provision for rain water harvesting	2 Nos of Rainwater harvesting pond provided. Volume of the ponds:42492 KL												
30.	EMP Cost	Capital Cost: Rs.55.90 Crores Recurring Cost: Rs.5.69 Crores												
31.	CER Cost	Rs. 500 lakhs												

AFFIDAVIT FURNHSED BY THE PROPONENT

I, Sriram Kadiyala – Chief Financial Officer of M/s. Tata Electronics Private Limited, SF.308 – 327, Thimjepalli Village, Kelamangalam – Rayakottai Road, Hosur, Krishnagiri District - 635113. We have “Proposed Establishment of TATA Electronic Private Limited (i.e., Manufacturing & Assembly of metal case for mobile phones-3 Lakh No's/Day) with total built-up area of 5,57,470 Sq. m.” located at S.F. No's: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F,


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322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D,

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1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.

An application submitted by us seeking Environmental Clearance under the EIA Notification, 2006 is under scrutiny in the Authority.

I am furnishing the following undertaking to the Authority, and hereby solemnly affirm and state as follows:

We commit to SEIAA that the total water requirement is 5782 KLD. The required water will be sourced through TWAD & TIDCO/SIPCOT or recycling.

We commit to SEIAA that the Total quantity of sewage generated from the proposed project 1701 KLD, which will be treated in the STP of 1500 KLD (2 No's) capacity and out of which 1701 KLD of treated sewage will be generated and used for Greenbelt development (747 KLD), Flushing (420 KLD) and Cooling tower makeup (534 KLD). Total quantity of effluent generated is 2029 KLD, which will be treated in the Ano ETP of 62.5 KLD (2 No's), BM ETP of 10 KLD (5 No's), Coolant ETP of 10 KLD (6 No's) and Vi ETP of 100 KLD (3 No's) and treated effluent 339 KLD will be further treated in RO plant and 322.34 KLD of RO permeate will be used for process and RO reject will be sent to the MEE.

We commit to SEIAA that the Total Municipal Solid waste generated from the project site will be 408 Kg/day and waste will be disposed via OWC. ETP sludge/ ATFT Salt of 6525 TPA will be disposed of via TNPCB Authorized TSDF. The STP sludge of 102 Kg/day will be dried and used for greenbelt development.

We have allocated the CER fund of Rs. 500 Lakhs which will be utilized for the following activities, which will be undertaken in villages which are within 10 KM radius of the location where proposed expansion is proposed to be undertaken.

S. No	TEPL-CSR Pillars	Activities	Amount in Rs. (Lakh)	Remarks
1.	Environment	Environmental conservation activities as recommended by the District Forest Department.	150	


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		<ul style="list-style-type: none"> Any Other environmental activities in consultation with the local administration 		To work closely with village & govt. officials based on the plan .
2.	Livelihood	<ul style="list-style-type: none"> Skill development & Entrepreneurship for women and support for marketing products developed by tribals 	80	
3.	Health	<ul style="list-style-type: none"> Upgradation of Medical infrastructure and provision of diagnostic equipment for Primary Health Centers in consultation with the Department of Health Services 	90	
4.	Education & Sports	<ul style="list-style-type: none"> Upgradation of school -level infrastructure and promotion of participation in Sports and Academic competitions with the Department of Education. Sponsorship for meritorious candidates. 	180	
Total (Lakhs)			500	

The capital cost of Rs. 500 Lakhs towards CER activities will be spent in proportion to the actual built-up area out of the total built-up area of 5,57,470 Sq. m. before applying for CTO from TNPCB for the respective actual built-up area.

The cost of Environmental Management Plan (EMP) is Rs.55.90 Cr, as mentioned below:

S. No.	Description	Existing + Proposed Expansion	
		Capital Cost (Rs. In Lakhs)	Operating cost (Rs. In Lakhs)
1.	STP/ETP	2700.00	324.00
2.	Landscape & Gardening	1000.00	100.00
3.	Solid waste Management	135.00	13.50
4.	Rainwater harvesting	600.00	30.00


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5.	Air pollution Control measures (Stacks)	1155.00	115.50
Total Cost		5590.00	569.50

We assure you that we are liable for the operation and maintenance of STP and ETP from the date of operation of the project.

We also assure that all the conditions recommended by DFO shall be implemented in full.

We also assure that the storm water drain would not carry any untreated or treated sewage.

We also assure that our project site does not encroach any water bodies such as rivers, canals, nallas, lakes, ponds, tanks, etc., from its original boundary.

We also assure you that no banned chemicals are used or produced in our unit.

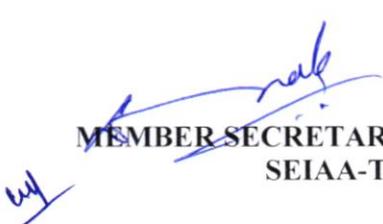
We also assure you that no litigations are pending against the project.

I am aware that I can be prosecuted under the relevant Act and Rules if I am not ensuring the adherence of the above commitment.

Commitment signed by me as an Authorized signatory of the Project Proponent before the SEIAA, Tamil Nadu.

Discussion by SEIAA and the Remarks:

The proposal was placed in the 677th Authority meeting held on 06.12.2023. The authority noted that this proposal was placed for appraisal in 422nd meeting of SEAC held on 09.11.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein. After detailed discussions, the Authority accepted the recommendation of SEAC and decided to **grant of Environmental Clearance subject** to the conditions as recommended by SEAC & normal condition in addition to the following conditions: This is also subject to the conditions imposed by MOEF&CC in addition to the following conditions and the conditions in Annexure 'C' of this minutes.


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1. As accepted by the Project Proponent the CER cost is Rs.500 Lakhs and the amount shall be spent within 1 year and the same shall be submitted to TNPCB, for committed activities as mentioned in SEAC minutes.
2. The PP shall ensure health security for all staffs and PP shall ensure doctor is available at the site.
3. The proponent shall deploy cost-effective technology to reduce GHG emissions.
4. The proponent shall adopt strategies to develop carbon-neutral or zero-carbon building.
5. The proponent shall adopt strategies to reduce emissions during operation (operational phase and building materials).
6. The proponent shall adopt strategies to decarbonize the building.
7. The proponent shall adopt strategies to maintain the health of the inhabitants.
8. The proponent shall adopt strategies to reduce electricity demand and consumption.
9. The proponent shall provide provisions for automated energy efficiency.
10. The proponent shall provide provisions for controlled ventilation and lighting systems.
11. The proponent shall adopt strategies to reduce temperature including the Building Façade.
12. The proponent shall adopt methodologies to effectively implement the Solid Waste Management Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 as amended, Bio-Medical Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended, Construction and Demolition Waste Management Rules, 2016, & Batteries (Management and Handling) Rules, 2001.
13. The proponent shall provide solar panels and contribute to the grid from the solar panel as proposed.
14. The proponent shall adopt methodology to control thermal environment and other shocks in the building.
15. The proponent shall adopt strategies to reduce anthropogenic GHGs such as CO₂, CH₄, nitrous oxide, etc., resulting from human activities.
16. The database record of environmental conditions of all the events from pre-construction, construction and post-construction should be maintained in digitized format.
17. There should not be any impact due to the modification of the habitat on critically endangered species, biodiversity, etc.,
18. The proponent should develop an emergency response plan in addition to the disaster


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- management plan.
19. The proponent should maintain environmental audits to measure and mitigate environmental concerns.
 20. The proponent shall develop building-friendly pest control strategies by using non chemical measures so as to control the pest population thereby not losing beneficial organisms.
 21. The proponent shall ensure that the proposed activities in no way result in the spread of invasive species.
 22. As per the 'Polluter Pay Principle', the proponent will be held responsible for any environmental damage caused due to the proposed activity including withdrawal of EC and stoppage of work.
 23. The proponent shall adopt detailed plan to reduce carbon footprints and also develop strategies for climate proofing and climate mitigation.
 24. The proponent shall adopt strategies to ensure the buildings in blocks are not trapping heat to become local urban heat islands.
 25. The proponent shall adopt sustainability criteria to protect the micro environment from wind turbulences and change in aerodynamics since high rise buildings may stagnate air movements.
 26. The proponent shall adopt strategies to prevent bird hits and impact on movement of migratory birds.
 27. The proponent shall ensure that the building does not create artificial wind tunnels creating cold water and uncomfortable living conditions resulting in health issues.
 28. The proponent shall develop detailed evacuation plan for disabled people and safety evacuation plan in emergencies.

Annexure 'C'

Climate Change

1. The proponent shall adopt strategies to decarbonize the building.
2. The proponent shall adopt strategies to reduce emissions during operation (operational phase and building materials).
3. The proponent shall adopt strategies to reduce temperature including the Building Façade.
4. The proponent shall adopt methodology to control thermal environment and other shocks in the building.


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5. The proponent shall adopt detailed plan to reduce carbon footprints and also develop strategies for climate proofing and climate mitigation.
6. The proponent shall adopt strategies to ensure the buildings in blocks are not trapping heat to become local urban heat islands.
7. The proponent shall ensure that the building does not create artificial wind tunnels creating cold water and uncomfortable living conditions resulting in health issues.
8. The activities should in no way cause emission and build-up Green House Gases. All actions to be eco-friendly and support sustainable management of the natural resources within and outside the campus premises.
9. The proponent shall ensure that the buildings should not cause any damage to water environment, air quality and should be carbon neutral building.

Health

10. The proponent shall adopt strategies to maintain the health of the inhabitants.

Energy

11. The proponent shall adopt strategies to reduce electricity demand and consumption.
12. The proponent shall provide provisions for automated energy efficiency.
13. The proponent shall provide provisions for controlled ventilation and lighting systems.
14. The proponent shall provide solar panels and contribute to the grid from the solar panel as proposed.
15. All the construction of Buildings shall be energy efficient and conform to the green building norms. The PP shall ensure that carbon neutral building.
16. The proponent shall provide adequate capacity of DG set (standby) for the proposed STP so as to ensure continuous and efficient operation.

Regulatory Frameworks

17. The proponent shall adopt methodologies to effectively implement the Solid Waste Management Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 as amended, Bio-Medical Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended, Construction and Demolition Waste Management Rules, 2016, & Batteries (Management and Handling) Rules, 2001.
18. The project proponent shall ensure to provide adequate elevated closed area earmarked for collection, segregation, storage & disposal of wastes generated within the premises as per


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provisions of Solid Waste Management Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 as amended, Bio-Medical Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended, Construction and Demolition Waste Management Rules, 2016, & Batteries (Management and Handling) Rules, 2001.

19. The proponent shall provide elevator as per rules CMDA/DTCP.

Database maintenance & audits

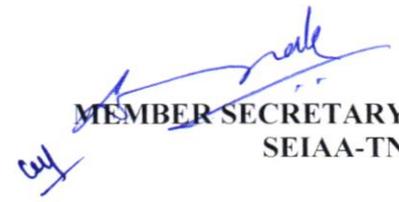
20. The database record of environmental conditions of all the events from pre-construction, construction and post-construction should be maintained in digitized format.
21. The proponent should maintain environmental audits to measure and mitigate environmental concerns.

Biodiversity

22. There should not be any impact due to the modification of the habitat on critically endangered species, biodiversity, etc.,
23. The proponent shall ensure that the proposed activities in no way result in the spread of invasive species.
24. The proponent shall adopt sustainability criteria to protect the micro environment from wind turbulences and change in aerodynamics since high rise buildings may stagnate air movements.
25. The proponent shall ensure almost safety for the existing biodiversity, trees, flora & fauna shall not disturb under any circumstances.
26. The proponent shall develop building-friendly pest control strategies by using non chemical measures so as to control the pest population thereby not losing beneficial organisms.
27. The proponent shall adopt strategies to prevent bird hits.

Safety measures

28. The proponent should develop an emergency response plan in addition to the disaster management plan.
29. The proponent shall develop detailed evacuation plan for disabled people and safety evacuation plan in emergencies.
30. All bio-safety standards, hygienic standards and safety norms of working staff and patients to be strictly followed as stipulated in EIA/EMP.


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31. The disaster management and disaster mitigation standards to be seriously adhered to avoid any calamities.
32. The proponent shall provide the emergency exit in the buildings.
33. The proponent shall adhere to the provision and norms regard to fire safety prescribed by competent authority.

Water/Sewage

34. The proponent shall ensure that no treated or untreated sewage shall be let outside the project site & shall find access to nearby water-bodies under any circumstances other than the permitted mode of disposal.
35. The proponent shall provide STP of adequate capacity as committed and shall continuously & efficiently operate STP so as to satisfy the treated sewage discharge standards prescribed by the TNPCB time to time.
36. The proponent shall periodically test the treated sewage the through TNPCB lab /NABL accredited laboratory and submit report to the TNPCB.
37. The proponent shall periodically test the water sample for the general water quality core parameters including fecal coliform within the proposed project site through TNPCB lab /NABL accredited laboratory and submit report to the concerned authorities.
38. The proponent shall ensure that provision should be given for proper utilization of recycled water.
39. The project proponent shall adhere to storm water management plan as committed.

Parking

40. The project proponent shall adhere to provide adequate parking space for visitors of all inmates including clean traffic plan as committed.

Solid waste Management

41. The proponent shall ensure that no form of municipal solid waste shall be disposed outside the proposed project site at any time.
42. The proponent should strictly comply with, Tamil Nadu Government order regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.

EMP

43. The proponent shall ensure that the EIA/EMP and disaster management plan should be adhered strictly.


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44. The proponent shall ensure that all activities of EMP shall be completed before obtaining CTO from TNPCB.
45. The proponent shall provide and ensure the green belt plan is implemented as indicated in EMP. Also, the proponent shall explore possibilities to provide sufficient grass lawns.

Others

46. As per the 'Polluter Pay Principle', the proponent will be held responsible for any environmental damage caused due to the proposed activity including withdrawal of EC and stoppage of work.
47. The project proponent shall adhere to height of the buildings as committed.

Environmental Clearance along with the conditions containing four parts namely

Part - A – Common conditions applicable for Pre-construction, Construction and Operational Phases

Part - B – Specific Conditions – Pre construction phase

Part - C – Specific Conditions – Construction phase

Part - D – Specific Conditions – Operational Phase/Post constructional Phase / Entire life of the project.

Validity:

The SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 as amended, with validity for Seven years from the date of issue of EC, subject to the compliance of the terms and conditions stipulated below:

Conditions imposed by SEAC:

1. The proposed construction shall conform to IGBC norms and the PP shall obtain IGBC Platinum Certification.
2. The project proponent shall provide ETP of capacity as committed above in addition to the existing ETP.
3. As per DFO letter dated 28.07.2023, the PP shall develop only green belt in an area of 37.79Ha (in Cauvery North Eco sensitive zone boundary) and should not carry out any construction activities.
4. The PP shall not carry out any construction activities in the following survey nos and shall develop only green belt.


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328/3pt, 4pt, 1pt & 332/5pt, 2 pt of Thimjepalli Village and 157/3E pt, 161/1A pt, 161/1B pt, 161/1C, 161/3, 161/4A, 161/4B, 161/5A, 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1 pt, 162/2pt, 170/1A, 170/1B, 171/1A, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1D, 172/1E, 172/2, 172/3, 172/5A, 5B, 172/6, 172/4A1, 4A2, 4A3, 172/4B, 172/7, 173/1, 173/2, 173/3, 174/1A, 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2, 174/3, 174/4, 174/5, 175/1, 175/2, 180/2A, 180/2B, 180/3, 180/4, 180/5, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4 & 188/2C of Udedurgam Village, Denkanikottai taluk, Krishnagiri District.

5. The PP shall not carry out any construction activities in the following Latitude and Longitude and shall develop only green belt.

Points	Latitude	Longitude
A	12°32'50.87"N	77°56'44.74"E
B	12°32'48.38"N	77°56'52.10"E
C	12°32'44.94"N	77°57'16.11"E
D	12°32'43.41"N	77°57'20.08"E
E	12°32'42.09"N	77°57'23.63"E
F	12°32'40.59"N	77°57'27.48"E

6. The project proponent shall provide STP of capacity 1500 KLD in addition to the existing STP.
7. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
8. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.


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9. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
10. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
11. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
12. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
13. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
14. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF Lko/Director of Environment and other concerning authority regularly.
15. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
16. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
17. The proponent shall provide, operate and maintain adequate Air-pollution control measures for the process area.
18. 100% of the roof coverage of the admin block building should be specifically allocated for solar panels and should be used for the generation of solar energy.
19. The proponent should continuously monitor the VOC and ensure that VOC levels are within permissible limits.
20. The proponent shall strictly follow the norms and guidelines mentioned in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for the handling and disposal of Hazardous waste to be generated.
21. The proponent shall periodically conduct and submit fire safety study, emergency evacuation plan, risk assessment study, occupational health safety study for the worst case


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scenario in regard to existing safety measures/standard operating procedures adopted for the process/ equipment/utilities for operation & maintenance and the storage areas of products, raw materials, solvent, fuel, etc. in the different operating zones of the plant at least once in a year to regularly identify safety fragile areas within the plant which requires regular monitoring and the proponent shall submit the same along with timeline for implementation of the said recommendations to the concerned departments.

22. A detail report on the safety measure and health aspects including periodical audiometry, pulmonary lung function, etc., test reports once in a year for all the workers shall be submitted to TNPCB.
23. As the plant operation involves the sensitive processing, the medical officer and the supporting staff involved in the health centre activities shall be trained in occupational health surveillance (OHS) aspects through the outsourced training from the experts available in the field of OHS for ensuring the health standard of persons employed.
24. As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020, the proponent shall adhere the EMP as committed.
25. As accepted by the Project Proponent the CER cost is Rs. 500 lakhs and the amount shall be spent within 1 year and the same shall be submitted to TNPCB, for committed activities as mentioned below.

S. No	TEPL-CSR Pillars	Activities	Amount in Rs. (Lakh)	Remarks
1.	Environment	Installation of cloth bag vending machines (Manjappai) to support the eradication of single-use plastics. Support solid waste management initiatives	150	To work closely with village & govt. officials based on the plan
		Installation of steel wire fences and solar lamps in areas recommended by the District Forest Department.		
2.	Livelihood	Skill development & Entrepreneurship for women and support for marketing products developed by tribals	80	


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3.	Health	Upgradation of Medical infrastructure and provision of diagnostic equipment for Primary Health Centers in consultation with the Department of Health Services	90	
4.	Education & Sports	Upgradation of school -level infrastructure and promotion of participation in Sports and Academic competitions with the Department of Education. Sponsorship for meritorious candidates.	180	
Total (Lakhs)			500	

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

1. Statutory Compliance:

1. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightning etc.
3. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
4. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
6. The project proponent shall obtain the necessary permission for drawing of ground water / surface water required for the project from the competent authority.


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7. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department and Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
9. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
10. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

2. Air quality monitoring and preservation:

1. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
3. The project proponent shall install a system to carry out Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM25) covering upwind and downwind directions during the construction period.
4. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
5. Sand, murrum, loose soil, cement, stored on site should be covered adequately so as to prevent dust pollution.
6. Wet jet shall be provided for grinding and stone cutting.
7. Unpaved surfaces and loose soil should be adequately sprinkled with water to suppress dust.
8. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.


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9. The diesel generator sets to be used during construction phase shall be low Sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise mission standards.
10. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
11. For indoor air quality the ventilation provisions as per National Building Code of India.

3. Water Quality Monitoring and Preservation:

1. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rainwater.
2. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3. Total freshwater use shall not exceed the proposed requirement as provided in the project details.
4. The quantity of freshwater usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with Half Yearly Compliance Reports (HYCR).
5. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
6. At least 20% of the open spaces as required by the local building byelaws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
7. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.


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8. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
9. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
11. The local bye-law provisions on rainwater harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rainwater harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
12. A rainwater harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built-up area and storage capacity of minimum one day of total freshwater requirement shall be provided. In areas where ground water recharging is not feasible, the rainwater should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
13. All recharges should be limited to shallow aquifer.
14. No ground water shall be used during construction phase of the project.
15. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
16. The quantity of freshwater usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with Half Yearly Compliance Reports (HYCR).
17. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, not related water shall be disposed into municipal drain.
18. No sewage or untreated effluent water would be discharged through storm water drains.
19. Onsite sewage treatment of capacity of treating 100% wastewater to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is


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commissioned for operation. Treated wastewater shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.

20. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be taken to mitigate the odor problem from STP.
21. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

4. Noise Monitoring and Prevention:

1. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
2. Noise level survey shall be carried out as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of Half Yearly Compliance Report (HYCR).
3. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

5. Energy Conservation Measures:

1. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
2. Outdoor and common area lighting shall be LED.
3. The proponent shall provide solar panels covering a minimum of 50% of terrace area as committed.
4. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be


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incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

5. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
6. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building byelaws requirement, whichever is higher.
7. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building byelaws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

6. Waste Management:

1. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
2. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
3. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
4. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
5. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
6. Any hazardous waste generated during construction phase shall be disposed of as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
7. Use of environmentally friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash


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bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environmentally friendly materials.

8. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September 1999 and amended from time to time. Ready mixed concrete must be used in building construction.
9. Any wastes from construction and demolition activities related thereto shall be managed to strictly conform to the Construction and Demolition Rules, 2016.
10. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

7. Green Cover:

1. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
2. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
3. Where the trees need to be cut with prior permission from the concerned local authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
4. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
5. A wide range of indigenous plant species should be planted as given in the Appendix-I, in consultation with the Government Forest/Horticulture Departments and State Agriculture University.

8. Transport:

1. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be


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designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.

- a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - b. Traffic calming measures.
 - c. Proper design of entry and exit points.
 - d. Parking norms as per local regulation.
2. Vehicles hired to bring construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
 3. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

9. Human Health Issues:

1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
2. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5. Occupational health surveillance of the workers shall be done on a regular basis.
6. A First Aid Room shall be provided in the project both during construction and operations of the project.


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10. Corporate Environment Responsibility:

1. The PP shall complete the CER activities, as committed, before obtaining CTE.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of Half Yearly Compliance Report (HYCR).
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Half Yearly Compliance Report (HYCR).

11. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in Tamil language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.


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4. The project proponent shall submit Half Yearly Compliance Reports (HYCR) on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The project proponent shall inform the Authority (SEIAA) of the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
7. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
8. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also during their presentation to the State Expert Appraisal Committee.
9. No further expansion or modifications to the plant shall be carried out without prior approval of the Authority (SEIAA).
10. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11. The Authority (SEIAA) may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. The Authority reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
13. The Regional Office of the MoEF&CC Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
14. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.


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Appendix -I

List of Native Trees Suggested for Planting

1. *Aeglemarmelos*–Vilvam
2. *Adenaantherapavonina*-Manjadi
3. *Albizialebeck*–Vaagai
4. *Albiziaamara*-Usil
5. *Bauhinia purpurea* - Mantharai
6. *Bauhinia racemosa* - Aathi
7. *Bauhinia tomentosa*–Iruvathi
8. *Buchananiaaillaris*-Kattuma
9. *Borassusflabellifer*- Panai
10. *Buteamonosperma* - Murukkamaram
11. *Bobaxceiba*– Ilavu, Sevvilavu
12. *Calophylluminophyllum* - Punnai
13. *Cassia fistula*- Sarakondrai
14. *Cassia roxburghii*- Sengondrai
15. *Chloroxylonsweitenia* - Purasamaram
16. *Cochlospermumreligiosum*– Kongu, Manjallavu
17. *Cordiadichotoma*– Mookuchalimaram
18. *Cretevaadansonii*–Mavalingum
19. *Dilleniaindica*– Uva, Uzha
20. *Dilleniapentagyna*– SiruUva, Sitruzha
21. *Diospyrosebenum*- Karungali
22. *Diospyroschloroxylon*– Vaganai
23. *Ficusamplissima*– Kalltchi
24. *Hibiscus tiliaceous*–Aatrupoovarasu
25. *Hardwickiabinata*– Aacha
26. *Holopteliaintegrifolia*-Aayili
27. *Lanneacoromandelica* - Odhiam
28. *Lagerstroemia speciosa* - Poo Marudhu
29. *Lepisanthustetraphylla*- Neikottaimaram
30. *Limoniaacidissima* - Vila maram

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31. *Litsea glutinosa*–Pisinpattai
32. *Madhucal longifolia* - Illuppai
33. *Manilkara hexandra*–UlakkaiPaalai
34. *Mimusops elengi* - Magizhamaram
35. *Mitragyna parvifolia* - Kadambu
36. *Morinda pubescens*–Nuna
37. *Morinda citrifolia*– VellaiNuna
38. *Phoenix sylvestre*-Eachai
39. *Pongamia pinnata*–Pungam
40. *Premna mollissima*– Munnai
41. *Premna serratifolia*– Narumunnai
42. *Premna tomentosa*-PurangaiNaari, PudangaNaari
43. *Prosopis cinerea* - Vannimaram
44. *Pterocarpus marsupium* - Vengai
45. *Pterospermum canescens*–Vennangu, Tada
46. *Pterospermum xylocarpum* - Polavu
47. *Puthranjivax burghii*–Puthranjivi
48. *Salvadora persica*– Ugaamaram
49. *Sapindus marginatus*- Manipungan, Soapukai
50. *Saraca asoca* - Asoca
51. *Strobiliasper*- Pirayamaram
52. *Strychnos nuxvomica*–Yetti
53. *Strychnos potatorum* - Therthang Kottai
54. *Syzygium cumini* - Naval
55. *Terminalia bellerica*- Thandri
56. *Terminalia arjuna*- Venmarudhu
57. *Toona ciliata* – Sandhanavembu
58. *Thespesia populnea*- Puvarasu
59. *Walsura trifoliata*–valsura
60. *Wrightia tinctoria*- Veppalai
61. *Pithecellobium dulce* – Kodukkapuli


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Part - A – Common conditions applicable for Pre-construction, Construction and Operational Phases:

1. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
2. The construction of STP, ETP, Solid Waste Management facility, E-waste management facility, DG sets, etc., should be made in the earmarked area only. In any case, the location of these utilities should not be changed later on.
3. The Environmental safeguards contained in the application of the proponent /mentioned during the presentation before the State Level Environment Impact Assessment Authority / State Level Expert Appraisal Committee should be implemented in the letter and spirit.
4. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
5. The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of any of the EC conditions is found and to take action, including revoking of this Environmental Clearance as the case may be.
6. A proper record showing compliance of all the conditions of Environmental Clearance shall be maintained and made available at all the times.
7. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company. The status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Chennai by e-mail.
8. The Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.


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9. "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu.
10. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
11. The conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.
12. The Environmental Clearance shall not be cited for relaxing the other applicable rules to this project.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
14. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Chennai, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; PM₁₀, PM_{2.5}, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored.
15. The SEIAA, TN may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
16. The Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.


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17. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.
18. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
19. Where the trees need to be cut, compensation plantation in the ratio of 1:10 (i.e. planting of 10 trees for every one tree that is cut) should be done with the obligation to continue maintenance.
20. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive who will report directly to the Head of the Organization and the shortfall shall be strictly reviewed and addressed.
21. The EMP cost shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually.
22. The Project Proponent has to provide rain water harvesting pits to recover and reuse the rain water during normal rains as reported.
23. The project activity should not cause any disturbance & deterioration of the local bio diversity.
24. The project activity should not impact the water bodies. A detailed inventory of the water bodies and forest should be evaluated and fact reported to the Forest Department & PWD for monitoring.
25. All the assessed flora & fauna should be conserved and protected.
26. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
27. Necessary permission shall be obtained from the competent authority for the drawl / outsourcing of fresh water before obtaining consent from TNPCB.
28. The proponent shall appoint an Environmental Engineer with necessary qualification for the operation and maintenance of STP (Sewage Treatment Plant) and GWTP (grey water Treatment Plant)
29. The Proponent shall provide the dispenser for the disposal of Sanitary Napkins.
30. All the mitigation measures committed by the proponent for the flood management, Solid


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waste disposal, Sewage treatment & disposal etc., shall be followed strictly.

31. No waste of any type to be disposed of in any watercourse including drains, canals and the surrounding environment.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided.
33. The safety measures proposed in the report should be strictly followed.

Part - B – Specific Conditions – Pre construction phase:

1. **The project authorities should advertise with basic details at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance. The press releases also mention that a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN. The copy of the press release should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Chennai and SEIAA-TN.**
2. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
3. **A copy of the clearance letter shall be sent by the proponent to the Local Body. The clearance letter shall also be put on the website of the Proponent.**
4. The approval of the competent authority shall be obtained for structural safety of the buildings during earthquake, adequacy of firefighting equipments, etc. as per National Building Code including protection measures from lightning etc. before commencement of the work.
5. All required sanitary and hygienic measures for the workers should be in place before starting construction activities and they have to be maintained throughout the construction phase.
6. Design of buildings should be in conformity with the Seismic Zone Classifications.
7. The Construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration.
8. The height and coverage of the constructions shall be in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011.
9. The proponent shall prepare completion plans showing Separate pipelines marked with different colours with the following details
 - i. Location of STP, compost system, underground sewer line.


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- ii. Pipe Line conveying the treated effluent for green belt development.
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line, if proposed
 - vi. Telephone cable
 - vii. Power cable
 - viii. Storm water drains, and
 - ix. Rain water harvesting system, etc. and it shall be made available to the owners
10. A First Aid Room shall be provided in the project site during the entire construction and operation phases of the project.
11. The present land use surrounding the project site shall not be disturbed at any point of time.
12. The green belt area shall be planted with indigenous native trees.
13. Natural vegetation listed particularly the trees shall not be removed during the construction/operation phase. In case any trees are likely to be disturbed, shall be replanted.
14. During the construction and operation phase, there should be no disturbance to the aquatic eco-system within and outside the area.
15. The Provisions of Forest conservation Act 1980, Wild Life Protection Act 1972 & Bio diversity Act 2002 should not be violated.
16. There should be Firefighting plan and all required safety plan.

Part - C - Specific Conditions – Construction phase:

1. Construction Schedule:

- i) The Project proponent shall have to furnish the probable date of commissioning of the project supported with necessary bar charts to SEIAA-TN.

2. Labour Welfare:

- i) All the laborers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- ii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contradictions due to exposure to dust and take corrective measures, if needed.


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- iii) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

3. Water Supply:

- i) The entire water requirement during construction phase may be met from private tankers
- ii) Provision shall be made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The treatment and disposal of waste water shall be through dispersion trench after treatment through septic tank. The MSW generated shall be disposed through Local Body and the identified dumpsite only.
- iv) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.
- v) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.

4. Solid Waste Management:

- i) In the solid waste management plan, the STP sludge management plan for direct use as manure for gardens is not acceptable; it must be co-composted with biodegradables.
- ii) Hazardous waste such as batteries, small electronics, CFL bulbs, expired medicines and used cleaning solvent bottles should be segregated at source, collected once in a month from residences and disposed as per the SWM Rules 2016.
- iii) Domestic solid wastes to be regularly collected in bins or waste handling receptacles and disposed as per the solid waste management rules 2016.
- iv) No waste of any type to be disposed of in any watercourse including drains, canals and the surrounding environment.


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- v) E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016 and subsequent amendment.

5. Top Soil Management:

- i) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.

6. Construction Debris disposal:

- i) Disposal of construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people. The construction and demolition waste shall be managed as per Construction & Demolition Waste Management Rules, 2016.
- ii) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.

7. Diesel Generator sets:

- i) Low Sulphur Diesel shall be used for operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.
- ii) The diesel required for operating stand by DG sets shall be stored in barrels fulfilling the safety norms and if required, clearance from Chief Controller of Explosives shall be taken.
- iii) The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower etc.

8. Air & Noise Pollution Control:

- i) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- ii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient


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air and noise quality should be closely monitored during the construction phase. The pollution abatement measures shall be strictly implemented.

- iii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Parking shall be fully internalized and no public space should be utilized. Parking plan to be as per CMDA norms. The traffic department shall be consulted and any cost effective traffic regulative facility shall be met before commissioning.
- iv) The buildings should have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation.
- v) The project proponent should ensure that adequate Air Pollution Control measures shall be provided from buses and other vehicles, which will be entering the bus terminal. Further, water sprinkling system shall be provided and same shall be used at regular interval to control the dust emission within the project site.

9. Building material:

- i) Fly-ash blocks should be used as building material in the construction as per the provision of Fly ash Notification of September, 1999 and amended as on 27th August, 2003 and Notification No. S.O. 2807 (E) dated: 03.11.2009.
- ii) Ready-mix concrete shall alone be used in building construction and necessary cube-tests should be conducted to ascertain their quality.
- iii) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.

10. Storm Water Drainage:

- i) Storm water management around the site and on site shall be established by following the guidelines laid down by the storm water manual.
- ii) Storm water management plan shall be obtained by engaging the services of Anna University/IIT.

11. Energy Conservation Measures:

- i) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.


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- ii) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
- iii) All norms of Energy Conservation Building Code (ECBC) and National Building Code, 2005 as energy conservation have to be adopted Solar lights shall be provided for illumination of common areas.
- iv) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- v) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- vi) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

12. Fire Safety:

- i) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.
- ii) Proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency shall be made.

13. Green Belt Development:

- i) The Project Proponent shall plant tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is completed.
- ii) The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area all along the boundary of the project site with at least 3 meter wide and the same shall be included in the layout out plan to be submitted for CMDA/DTCP approval.


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- iii) The proponent shall develop the green belt as per the plan furnished and area earmarked for the greenbelt shall not be alter at any point of time for any other purpose.

14. Sewage Treatment Plant:

- i) The Sewage Treatment Plant (STP) installed should be certified by an independent expert/ reputed Academic institutions for its adequacy and a report in this regard should be submitted to the SEIAA, TN before the project is commissioned for operation. Explore the less power consuming systems viz baffle reactor, etc., for the treatment of sewage.
- ii) The Proponent shall install STP as furnished. Any alteration to satisfy the bathing quality shall be informed to SEIAA-TN.
- iii) The project proponent shall operate and maintain the Sewage treatment Plant and Effluent treatment plant effectively to meet out the standards prescribed by the CPCB.
- iv) The project proponent shall continuously operate and maintain the Sewage treatment plant and Effluent treatment plant to achieve the standards prescribed by the CPCB.
- v) The project proponent has to ensure the complete recycling of treated Sewage & Effluent water after achieving the standards prescribed by the CPCB.
- vi) The project proponent has to provide separate standby D.G set for the STP/GWTP for the continuous operation of the STP/GWTP in case of power failure.

15. Rain Water Harvesting:

- i) The proponent shall ensure that roof rain water collected from the covered roof of the buildings, etc shall be harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water shall be reused.
- ii) Rain water harvesting for surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc.
- iii) The Project Proponent has to provide rain water harvesting pits to recover and reuse the rain water during normal rains as reported.
- iv) The project activity should not cause any disturbance & deterioration of the local bio diversity.


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16. Building Safety:

Lightning arrester shall be properly designed and installed at top of the building and where ever is necessary.

Part – D - Specific Conditions – Operational Phase/Post constructional phase/Entire life of the project:

1. There should be Firefighting plan and all required safety plan.
2. Regular fire drills should be held to create awareness among owners/ residents.
3. Hazardous waste such as batteries, small electronics, CFL bulbs, expired medicines and used cleaning solvent bottles should be segregated at source, collected once in a month from residences and disposed as per the SWM Rules 2016.
4. The building should not spoil the green views and aesthetics of surroundings and should provide enough clean air space.
5. Solar energy saving shall be increased to atleast 10% of total energy utilization.
6. The Project proponent has to spend the CER as committed in the affidavit. The above activity shall be carried out before obtaining CTO from TNPCB.
7. The EMP cost shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually
8. The EMP cost shall be printed in the Brochure / Pamphlet for the preparation of the sale of the property and should also mention the component involved.
9. The Project proponent shall get due permission from the wetland Authority before the commencement of the work, if applicable.
10. The Project proponent should discuss with the wet land Authority, Tamil Nadu Forest Department, PWD and support lake restoration cum improvement, awareness and conservation programs.
11. The project activities should in no way disturb the manmade structures.
12. The Proponent shall do afforestation/ restoration programme contemplated to strengthen the open spaces shall preferably include native species along with the financial forecast for planting and maintenance for 5 years.
13. "Consent to Operate" should be obtained from the Tamil Nadu pollution Control Board before the start of the operation of the project and copy shall be submitted to the SEIAA-TN.
14. Raw water quality to be checked for portability and if necessary RO plant shall be provided.


MEMBER SECRETARY
SEIAA-TN

15. The Proponent should be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years. Within one year after handing over the flats to all allottees a viable society or an association among the allottees shall be formed to take responsibility of continuous maintenance of all facilities with required agreements for compliance of all conditions furnished in Environment Clearance (EC) order issued by the SEIAA-TN or the Proponent himself shall maintain all the above facilities for the entire period. The copy of MOU between the buyers Association and proponent shall be communicated to SEIAA-TN.
16. The ground water level and its quality should be monitored and recorded regularly in consultation with Ground Water Authority.
17. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. The treated sewage shall conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use. Necessary measures should be made to mitigate the odour and mosquito problem from STP.
18. The Proponent shall operate STP continuously by providing stand by DG set in case of power failure.
19. It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc
20. Adequate measures should be taken to prevent odour emanating from solid waste processing plant and STP.
21. The e - waste generated should be collected and disposed to a nearby authorized e-waste centre as per E- waste (Management & Handling), Rules 2016 as amended.
22. Diesel power generating sets proposed as source of back-up power during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets.
23. The noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.


MEMBER SECRETARY
SEIAA-TN

24. Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous & other Wastes (Management & Transboundary Movement) Rules 2016. Spent oil from D.G sets should be disposed off through registered recyclers.
25. The proponent is required to provide a house hold hazardous waste / E-waste collection and disposal mechanism.
26. The proponent shall ensure that storm water drain provided at the project site shall be maintained without choking or without causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
27. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
28. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
29. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

MEMBER SECRETARY
SEIAA-TN

Copy to:

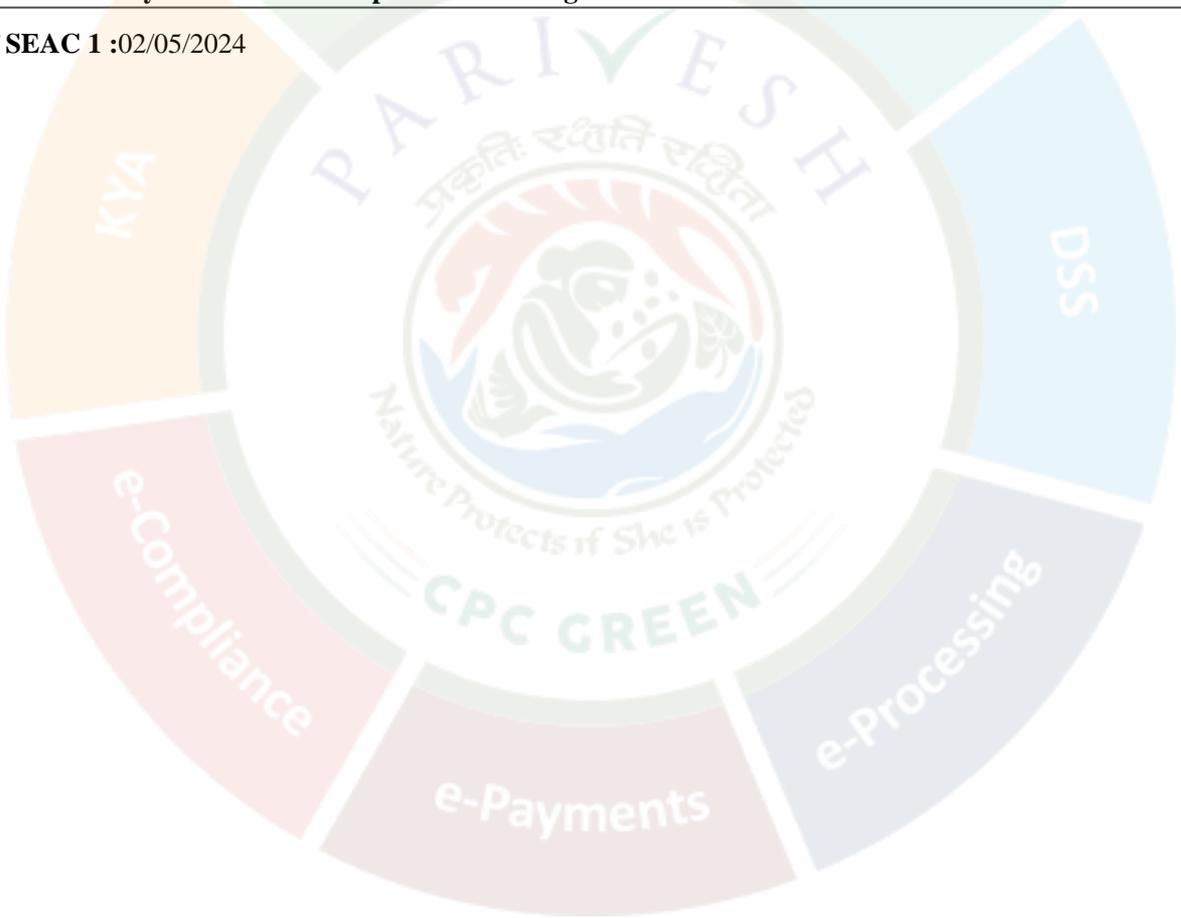
1. The Additional Chief Secretary to Government, Environment, Climate Change and Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110003.
5. The Commissioner, Krishnagiri Municipality, Krishnagiri District.
6. Stock File.

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Proposed Expansion of Tata Electronics Private Limited - Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day with total built-up area of 5,57,470 Sq. m by SUBRAMANIAN SRINIVASAN located at KRISHNAGIRI,TAMIL NADU			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/TN/INFRA2/467617/2024	9738	30/04/2024	Townships/ Area Development Projects / Rehabilitation Centres (8(b))

3.3.2. Deliberations by the committee in previous meetings

<p>Date of SEAC 1 :02/05/2024</p> 
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Deliberations of SEAC 1 :**The SEAC noted the following:**

- The Project Proponent, M/s. TATA Electronics Private Limited has applied for Amendment in Environment Clearance for TATA Electronics Private Limited (Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/D Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/3A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 311/1D, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B, 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(D), 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/1C, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 111/2, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 139/1, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 155/4, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.
- The project activity is covered under Category "B1" of Item 8(b) "Township & Area Development projects"
- ToR Issued vide Lr.No.SEIAA-TN/F.No.9738/SEAC/8(b)/ToR-1376/2023 dated:23.02.2023.
- EC issued vide Lr.No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023.

Now the proposal was placed in the 463rd SEAC meeting held on 02.05.2024.

S. No	Description	Area in (Sq.m)	Area in (Acres)	Amendment sought for
1	Ground Coverage Area	4,17,555	103.180	No Changes in the existing constructed built-up area.
2	Road Area	2,33,343	57.660	
3	Paved Area	62,230	15.377	
4	Parking Area	34,642	8.560	

5	OSR	2,25,111	55.626
6	Greenbelt	3,82,675	94.56
7	Land for Future Develop	4,24,223	104.83
8	Vacant land	471328	116.47
Total Land Area		22,51,106	556.26

S. No	Name of the Building	Ground Floor	Mezzanine Floor	First Floor	Mezzanine Floor	Second Floor	Total area (Sq.m)
1	BMB 3	47845	7924	2596	-	-	58365
2	BMB 3-UTILITY 1 (UB 3)	1645	-	1645	-	1505	4795
3	BMB 3-UTILITY 2 (UB 4)	935	-	935	-	-	1870
4	BMB3-DG & TRANSFORMER YARD (UB 3)	2035	-	-	-	-	2035
5	BMB3-DG & TRANSFORMER YARD (UB 4)	845	-	-	-	-	845
6	ETP FOR BMB3	527	-	-	-	-	527
7	BMB 5	39545	9830	25370	9830	-	84575

8	BMB 5- UTILITY	2000	-	2000	-	2000	6000
9	BMB 5-DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
10	BMB 7	39545	9830	25370	9830	-	84575
11	BMB 7- UTILITY	2000	-	2000	-	2000	6000
12	BMB 7-DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
13	ANODIZING	23415	-	23415	-	-	46830
14	ANODIZING-DM PLANT	4000	-	-	-	-	4000
15	ANODIZING - UTILITY	2000	-	2000	-	2000	6000
16	ANODIZING DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
17	ETP FOR BMB 5-7 & ANODIZING	3000	-	-	-	-	3000

18	FIRE PUMP ROOM FOR BMB5-7 & ANODIZING	1650	-	-	-	-	1650
Total Area of Proposed buildings and yard area in Sqm		177508	27584	85331	19660	7505	317588

Amendment in Built-up Area Breakup Details (Proposed Development)

Amendment in Built-up Area Breakup (Future Development)

S. No	Name of the Building	Ground Floor	Mezzanine Floor
1	BMB 9	30800	2430
2	BMB 9-UTILITY	1800	-
3	BMB 9-DG & TRANSFORMER YARDS	1434	-
4	BMB11	-	-
5	BMB 11-UTILITY	-	-
6	BMB 11-DG & TRANSFORMER YARDS	-	-
7	ANODIZING	-	-
8	ANODIZING-DM PLANT	-	-
9	ANODIZING-UTILITY	-	-
10	ANODIZING DG & TRANSFORMER YARDS	-	-
11	ETP FOR BMB 9-11 & ANODIZING	-	-
12	STP FOR BMB 9-11 & ANODIZING	-	-
13	FIRE PUMP ROOM FOR BMB 9-11 & ANODIZING	-	-
14	230 KV SUBSTATION	7200	-

15	FUTURE-BUILDING 04	12350	-
16	FUTURE-BUILDING-04-UTILITY	1800	-
17	FUTURE-DG & TRANSFORMER YARDS	1434	-
18	FUTURE-BUILDING-05 TRAINING CENTER	3100	3100
Total Area of Future buildings and yard area, in Sqm		59918	5530
Total Area of Existing, Proposed, future buildings and yard area in Sqm		347929	54428

SEAC examined the proposal in detail and decided to recommend the above amendments in modification of the earlier recommendations made in its 422nd SEAC meeting held on 09.11.2023. All the other conditions stipulated in EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/E

3.3.3. Deliberations by the SEIAA in current meetings

The authority noted that the subject was appraised in the 463th SEAC Meeting held on 02.05.2024. Based on the presentation, SEAC decided to recommend the amendments in modification of the earlier recommendations made in its 422nd SEAC meeting held on 09.11.2023. SEAC has recommended for the grant of amendment of Environmental in EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023. remains unaltered.

c	Description	Area in (Sq.m)	Area in (Acres)	Amendment sought for
1	Ground Coverage Area	4,17,555	103.180	No Changes in the existing constructed built-up area.
2	Road Area	2,33,343	57.660	
3	Paved Area	62,230	15.377	
4	Parking Area	34,642	8.560	
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7	Land for Future Development	4,24,223	104.83	
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Total Land Area		22,51,106	556.26	

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6	ETP FOR BMB3	527	-	-	-	-	527
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8	BMB 5- UTILITY	2000	-	2000	-	2000	6000
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10	BMB 7	39545	9830	25370	9830	-	84575
11	BMB 7- UTILITY	2000	-	2000	-	2000	6000
12	BMB 7-DG & TRANSFO	1658	-	-	-	-	1658

	RMER YARDS						
13	ANODIZING	23415	-	23415	-	-	46830
14	ANODIZING-DM PLANT	4000	-	-	-	-	4000
15	ANODIZING - UTILITY	2000	-	2000	-	2000	6000
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18	FIRE PUMP ROOM FOR BMB5-7 & ANODIZING	1650	-	-	-	-	1650
Total Area of Proposed buildings and yard area in Sqm		177508	27584	85331	19660	7505	317588

Amendment in Built-up Area Breakup Details (Proposed Development)

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3	BMB 9-DG & TRANSFORMER YARDS	1434	-
4	BMB11	-	-
5	BMB 11-UTILITY	-	-
6	BMB 11-DG & TRANSFORMER YARDS	-	-

After detailed discussion, The Authority accepts the recommendation of SEAC in its 463

7	ANODIZING	-	-
8	ANODIZING-DM PLANT	-	-
9	ANODIZING-UTILITY	-	-
10	ANODIZING DG & TRANSFORMER YARDS	-	-
11	ETP FOR BMB 9-11 & ANODIZING	-	-
12	STP FOR BMB 9-11 & ANODIZING	-	-
13	FIRE PUMP ROOM FOR BMB 9-11 & ANODIZING	-	-
14	230 KV SUBSTATION	7200	-
15	FUTURE-BUILDING 04	12350	-
16	FUTURE-BUILDING-04-UTILITY	1800	-
17	FUTURE-DG & TRANSFORMER YARDS	1434	-
18	FUTURE-BUILDING-05 TRAINING CENTER	3100	3100
Total Area of Future buildings and yard area, in Sqm		59918	5530
Total Area of Existing, Proposed, future buildings and yard area in Sqm		347929	54428

th meeting held on 02.05.2024 and decided to grant of amendment of Environmental Clearance as recommended by SEAC b)/EC.No:999/2023 dated:06.12.2023. and the same shall be amended and substituted, subject to all the other conditions

3.3.4. Recommendation of SEIAA

Approved

3.3.5. Details of Environment Conditions

3.3.5.1. Specific

SEIAA SPECIFIC CONDITION	
1.	subject to all the other conditions stipulated vide EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023. remains unaltered.

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Proposed Expansion of TEL Components Private Limited (i.e, Final Assembly, Testing & Packaging of Smart Ph ones – 2,00,000 No's/Day from 92,000 No's/Day) with total built-up area of 5,05,386 Sq. m from 1,49,214 Sq. m by TEL COMPONENTS PRIVATE LIMITED located at KRISHNAGIRI,TAMIL NADU			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/TN/INFRA2/467161/2024	10780	30/04/2024	Townships/ Area Development Projects / Rehabilitation Centres (8(b))



सत्यमेव जयते

File No.: 9738
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), TAMIL NADU)



Dated 29/05/2024



To,

SRIRAM KADIYALA
 SUBRAMANIAN SRINIVASAN

SF. No. 308-327, Thimjipalli Village, Kelamangalam-Rayakottai Road, Hosur, Krishnagiri District,
 TamilNadu, Hosur, KRISHNAGIRI, TAMIL NADU, 635113
 vinaykumar.ravi@tataelectronics.co.in

Subject: Amendment in Environmental Clearance (EC) dated 30/04/2024 granted to the project under the provision of the EIA Notification 2006 and as amended thereof-regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/TN/INFRA2/467617/2024 dated 30/04/2024 for grant of an amendment in prior Environmental Clearance (EC) to the project at SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjipalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B,

183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District, Tamil Nadu under the provision of the EIA Notification 2006-and as amended thereof.

Ref:

1. Earlier EC issued by SEIAA-TN vide Letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No. 999/2023 dated: 06.12.2023
2. Online proposal No. SIA/TN/INFRA2/467617/2024, Dated: 01.04.2024 for amendment
3. Proponent application for EC Amendment dated: 15.04.2024

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B3813TN5308758A
(ii) File No.	9738
(iii) Clearance Type	Amendment in EC
(iv) Category	B1
(v) Schedule No./ Project Activity	8(b) Townships/ Area Development Projects / Rehabilitation Centres
(vii) Name of Project	Proposed Expansion of Tata Electronics Private Limited - Manufacturing & Assembly of metal case for mobile phones - 3 Lakh No's/Day with total built-up area of 5,57,470 Sq. m
(viii) Location of Project (District, State)	KRISHNAGIRI, TAMIL NADU
(ix) Issuing Authority	SEIAA
(x) EC Date	29/05/2024
(xi) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A, B and C) were submitted to the SEIAA for an appraisal by the State Environment Impact Assessment Authority (SEIAA) Appraisal Committee SEAC under the provision of EIA notification 2006 and its subsequent amendments.

3. The above-mentioned proposal has been considered by State Environment Impact Assessment Authority (SEIAA) Appraisal Committee (SEIAA) in the meeting held on 22/05/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

4. The SEAC, based on information submitted viz: Form 1 (Part A, B and C) report etc., & clarifications provided by the project proponent and after detailed deliberations on all technical aspects thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as

amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

5. The SEIAA, in its meeting held on [meeting held on], based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of amendment in Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof.

6. The SEIAA has examined the proposal in accordance with the extant provisions of the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Environment Impact Assessment Authority(SEIAA) Appraisal Committee hereby accords amendment in Environment Clearance dated 30/04/2024 for the instant proposal to M/s. SRIRAM KADIYALA under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter dated and EC identification number SIA/TN/INFRA2/467617/2024 and following additional specific conditions as mentioned below:

The authority noted that the subject was appraised in the 463th SEAC Meeting held on 02.05.2024. Based on the presentation, SEAC decided to recommend the amendments in modification of the earlier recommendations made in its 422nd SEAC meeting held on 09.11.2023. SEAC has recommended for the grant of amendment of Environmental in EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023. remains unaltered.

S. No	Description	Area in (Sq.m)	Area in (Acres)	Amendment sought for
1	Ground Coverage Area	4,17,555	103.180	No Changes in the existing constructed built-up area.
2	Road Area	2,33,343	57.660	
3	Paved Area	62,230	15.377	
4	Parking Area	34,642	8.560	
5	OSR	2,25,111	55.626	
6	Greenbelt	3,82,675	94.56	
7	Land for Future Develop	4,24,223	104.83	
8	Vacant land	471328	116.47	
Total Land Area		22,51,106	556.26	

S. No	Name of the Building	Ground Floor	Mezzanine Floor	First Floor	Mezzanine Floor	Second Floor	Total area (Sq.m)
1	BMB 3	47845	7924	2596	-	-	58365
2	BMB 3-UTILITY 1 (UB 3)	1645	-	1645	-	1505	4795
3	BMB 3-UTILITY 2 (UB4)	935	-	935	-	-	1870
4	BMB3-DG & TRANSFORMER YARD (UB3)	2035	-	-	-	-	2035
5	BMB3-DG & TRANSFORMER YARD (UB4)	845	-	-	-	-	845
6	ETP FOR BMB3	527	-	-	-	-	527
7	BMB 5	39545	9830	25370	9830	-	84575
8	BMB 5- UTILITY	2000	-	2000	-	2000	6000
9	BMB 5-DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
10	BMB 7	39545	9830	25370	9830	-	84575
11	BMB 7- UTILITY	2000	-	2000	-	2000	6000
12	BMB 7-DG &	1658	-	-	-	-	1658

TRANSFORMER YARDS							
13	ANODIZING	23415	-	23415	-	-	46830
14	ANODIZING-DM PLANT	4000	-	-	-	-	4000
15	ANODIZING - UTILITY	2000	-	2000	-	2000	6000
16	ANODIZING DG & TRANSFORMER YARDS	1658	-	-	-	-	1658
17	ETP FOR BMB 5-7 & ANODIZING	3000	-	-	-	-	3000
18	FIRE PUMP ROOM FOR BMB5-7 & ANODIZING	1650	-	-	-	-	1650
Total Area of Proposed buildings and yard area in Sqm		177508	27584	85331	19660	7505	317588

Amendment in Built-up Area Breakup Details (Proposed Development Building)

Amendment in Built-up Area Breakup (Future Development Building)

S. No	Name of the Building	Ground Floor	Mezzanine Floor	First Floor	Mezzanine Floor	Second Floor	Total area (Sq.m)
1	BMB 9	30800	2430	-	-	-	33230
2	BMB 9-UTILITY	1800	-	-	-	-	1800
3	BMB 9-DG & TRANSFORMER YARDS	1434	-	-	-	-	1434
4	BMB11	-	-	-	-	-	-
5	BMB 11-UTILITY	-	-	-	-	-	-
6	BMB 11-DG & TRANSFORMER YARDS	-	-	-	-	-	-
7	ANODIZING	-	-	-	-	-	-
8	ANODIZING-DM PLANT	-	-	-	-	-	-
9	ANODIZING-UTILITY	-	-	-	-	-	-
10	ANODIZING DG & TRANSFORMER YARDS	-	-	-	-	-	-
11	ETP FOR BMB 9-11 & ANODIZING	-	-	-	-	-	-
12	STP FOR BMB 9-11 & ANODIZING	-	-	-	-	-	-
13	FIRE PUMP ROOM FOR BMB 9-11 & ANODIZING	-	-	-	-	-	-
14	230 KV SUBSTATION	7200	-	-	-	-	7200
15	FUTURE-BUILDING 04	12350	-	12350	-	12350	37050
16	FUTURE-BUILDING-04-UTILITY	1800	-	1800	-	1800	5400
17	FUTURE-DG & TRANSFORMER	1434	-	-	-	-	1434

YARDS

18	FUTURE-BUILDING-05 TRAINING CENTER	3100	3100	3100	-	-	9300
	Total Area of Future buildings and yard area, in Sqm	59918	5530	17250	-	14150	96848
	Total Area of Existing, Proposed, future buildings and yard area in Sqm	347929	54428	112822	19660	22632	5,57,470

After detailed discussion ,The Authority accepts the recommendation of SEAC in its 463th meeting held on 02.05.2024 and decided to grant of amendment of Environmental Clearance as recommended by SEAC in the EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023. and the same shall be amended and substituted, subject to all the other conditions stipulated vide EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated: 06.12.2023, remains unaltered.

7. This issues with the approval of the Competent Authority.

Copy To

1. The Additional Chief Secretary to Government, Environment, Climate Change and Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Chairperson, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The Director, Integrated Regional Office, MoEF&CC, GoI, 1st floor, Additional Office Block for GPOA, No.26 Shastri Bhawan, Haddows Road, Nungambakkam, Chennai – 600006.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110003.
6. Stock File

Annexure 1**Specific EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)****1. Seiaa Specific Condition**

S. No	EC Conditions
1.1	subject to all the other conditions stipulated vide EC issued Vide letter No. SEIAA-TN/F.No.9738/2023/8(b)/EC.No:999/2023 dated:06.12.2023. remains unaltered.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No.42 of 2024 (SZ)**

S.P. Muthu Raman,
S/o. S. Ponnusamy

... Appellant

Vs

The Union of India, Rep. by the
Secretary to Government, Ministry of
Environment, Forest & Climate
Change and Others

... Respondent(s)

COUNTER AFFIDAVIT FILED ON
BEHALF OF SEIAA – TAMIL NADU -
THE 2nd RESPONDENT

**COUNSEL FOR THE 2ND
RESPONDENT
S. SAI SATHYAJITH**